

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION No. 546 of 2024**

**IN THE MATTER OF:**

News item titled "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah,s catchment" appearing in the Hindustan Times dated 25.04.2024

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FILED BY

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NEW DELHI

DATED: .04.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Original Application No. 546 of 2024

**In the matter of**

Suo Moto Cognizance In Re: News item titled "**Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment**" appearing in the Hindustan Times dated 25.04.2024

Progress / Status Report of Punjab Pollution Control Board through Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office-1, Ludhiana in compliance of order dated 27.11.2024.

**RESPECTFULLY SHOWETH**

- 1) That briefly submitted the Hon'ble National Green Tribunal is considering the issue of discharging of pollutants by dyeing units in Ludhiana and the performance of three Common Effluent Treatment Plants (CETPs) set up for the purpose of treating the effluent discharge of these units in OA No. 225 of 2022 titled as Nitin Dhiman v/s State of Punjab and Others.

It is pertinent to mention here that the Hon'ble National Green Tribunal has also registered Original Application No. 546 of 2024 in exercise of its suo moto powers on the basis of news item titled "Ludhiana PPCB report flags 54 dyeing units in Budha Nallah's catchment" appearing in the Hindustan Times dated 25.04.2024. According to the report, about 54 dyeing units are not connected to the Common Effluent Treatment Plant due to geographical reasons and scale of the industries. After consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 13.05.2024



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in O.A NO. 546 of 2024 thereby issuing directions to list the matter in O.A No. 546 of 2024 along-with another matter being OA No. 225 of 2022 pending before the Hon'ble National Green Tribunal involving the same issue.

- 2) That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 27.11.2024, thereby directing the PPCB to file further progress / status report in the case. The CPCB was also directed to file compliance report disclosing performance of CETPs and required actions to be taken. The relevant extract of paras no.4,5,6,7,8 of the order dated 27.11.2024 are reproduced below for kind perusal and reference

4. It has been pointed out that out of 54 units 11 are large units, and 43 are medium and small units. Mr. R.K. Ratra, Chief Engineer, Punjab PCB, appearing virtually, submits that so as far as small and medium units are concerned, they have been asked to close down or shift the premises within the area having connectivity with the CETP and for this purpose, the timeline of 31.03.2023 was given. He has submitted that a similar condition was imposed upon the large units, also with the timeline of 30.06.2023. He has also submitted that so far as the 11 large units are concerned, one has adopted ZLD, one is closed down and 9 are remaining and so far as medium and small units are concerned 10 units have closed down. He has submitted that the Board is taking steps for the imposition of Environmental Compensation and that since the timeline for either shifting to ZLD or shifting the premises in the area having connectivity with the CETP has expired, therefore, within one week, he will submit the proposal to the Chairman of the Board for closing of these units. On submission of such proposal, the Chairman of the Board will take appropriate decision in accordance with law within two weeks thereafter.



5. The Minutes of the meeting on page 2004 indicate that the following directions/orders have already been issued to remediate the situation:-

1. The Government of Punjab has issued directions for preventing discharge of industrial effluent whether treated/partially treated or untreated into municipal sewer of Ludhiana and for abatement of pollution in Buddha Nallah on 10.10.2019.

2. The Punjab Pollution Control Board has issued direction under Section 33A of the Water (Prevention and Control) of Pollution Act, 1974 to the scattered dye units (not connected with CETP) including large scale units for not to operate their outlets for discharge of treated effluents into municipal sewer.

3. The Municipal Corporation Ludhiana has been directed to disconnect the sewer connections available to the industry for disposal of their trade effluent immediately.

4. The Member Secretary, PPCB is directed to place on record all the order/documents containing the above three directions along with the next report.

6. Mr. Jitendra Jorwal, Deputy Commissioner, Ludhiana has appeared virtually and has submitted that some more units have adopted ZLD and some of the units have decided to shift to an alternate place. He has submitted that the discharge from these units is meeting all the norms. Responding to it the Applicant has submitted that if the discharge from all these units is meeting the norms then these units should be asked to use the discharge in their premises as a source of water. To this, the Deputy Commissioner has candidly admitted that he will issue direction in this regard to those units.



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7. Respondent No.12 (CPCB) is also directed to file the compliance report disclosing performance of CETPs and required actions to be taken by issuing necessary directions under the Water (Prevention and Control) of Pollution, 1974 and the Air (Prevention and Control) of Pollution Act, 1981 or under Section of 5 of Environment (Protection) Act, 1986

8. In view of the above, the State of Punjab, PPCB and Deputy Commissioner, Ludhiana are directed to file their further progress/status report at least one week before the next date of hearing."

- 3) That in compliance to the order dated 27.11.2024, it is submitted that the respondent PPCB is sincerely engaged in the process of regularly pursuing the industry either to convert to zero liquid discharge technology or to shift the industry to CETP compatible area or to close down the wet process or to make any other arrangement to disconnect the sewer connection to prevent the discharge of treated industrial effluent into public sewer. In this process the Punjab Pollution Control Board in the past was taking action against the units which were found to be violating the environmental norms. In particular in compliance of the orders dated 27.11.2024, the Board had issued directions u/s 33-A of the Water (Prevention and Control of Pollution) Act, 1974 to all the large scale unit and other small scattered textile and dyeing units with an opportunity of hearing before the competent authority of the Board to explain the reasons as to why the units shall not be closed for discharging the treated effluent into public sewer. Copies of notices issued to the industries is attached as **Annexure-A**
- 4) That the policy of persuasion followed by the Board has led to the submission of actual proposal by the large scale as well as small scale dyeing and textile industrial units for conversion to the Zero Liquid Discharge Technology to the Board during the course of the personal hearing. Some units have closed the wet process, some units have been closed and some units have given proposal to shift their units to some other location with environmental



compliances. The status of 11 large scale and 54 small scale textile and dyeing units with action taken by the Board is given herein below:-

- a) Out of these 54 units, 11 are large scale units and 43 are small / medium scale units.
- b) The large scale dyeing units were given time period to dismantle and remove all outlets and to stop discharging their treated trade effluent into sewer by 30.06.2024.
- c) Out of the 11 large scale units, 2 have already adopted ZLD system and rest of the units have given proposal to adopt ZLD process except one industry which has filed a petition before the Hon'ble Punjab and Haryana High court against the directions issued by the Board for sealing of the wet process. Two large scale units have closed the wet process. The status of 11 large scale units in this regard is given in **Annexure-B**
- d) Out of 43 small / medium units, 03 units have adopted ZLD Technology, 1 unit has shifted to discharge onto land for plantation and 12 units have been either closed permanently or closed their wet process. Only 27 small / medium scale units are in existence at present which are having their own captive treatment plants in their premises and are being monitored by the Board to ensure that these units are discharging their treated wastewater into sewer line of Municipal Corporation, Ludhiana in compliance to the standards notified by the MoEFCC.
- e) Environmental Compensation ranging from Rs. 3 lakh to Rs. 9 lakh has been imposed in proportionate to the violation of the environmental norms relating to discharge of treated industrial effluent into public sewer by invoking the provisions of Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974. Further direction has been issued to close their discharge outlets into Municipal sewer.
- f) Out of the 27 operational small scale scattered textile and dyeing units, 15 units have submitted proposal to the Board to adopt zero liquid discharge technology ( To show their firm commitment for installation of ZLD, these industries have produced before the Board the orders placed to respective



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vendors alongwith advance payment) , 06 units have submitted proposal to shift their units to some other locations with environmental compliances, 04 units have been issued directions by the Board for closure / sealing of the unit for wet process, 02 units have closed dyeing process on their own.

- g) The status of 43 small scale scattered textile and dyeing units is given in **Annexure-C**.
- h) The proposals submitted by the industries to convert to ZLD system are attached as **Annexure-D**
- 5) That in further compliance to para no.5 of the order dated 27.11.2024, the documents containing the directions are collectively enclosed as **Annexure-E**.
- 6) That the reply / status report is hereby submitted in compliance to order dated 27.11.2024 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Date: 18/3/2025  
Place: Ludhiana

Submitted by

(Er. Kanwaldeep Kaur)  
Environmental Engineer,  
Regional Office-1, Ludhiana

 <b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 1423-24  
To

Speed Post/online

Date 11/3/25

M/s Adhi Enterprises,  
B-XXIII-2120/1, textile Colony,  
industrial Area-A, Ludhiana.

**Sub: Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

The following were present:

On behalf of Punjab Pollution Control Board

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Sumit Behal, Proprietor

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2018/7643000 dated 11.06.2018 valid upto 30.06.2023 for discharge of treated trade effluent @ 100 KLD and domestic effluent @ 0.5 KLD into sewer.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

In compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 was cuttalled upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The industry has failed to achieve effluent standards as prescribed by the Board and discharging untreated effluent into sewer. Accordingly, the industry was issued notice u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 15.03.2023, wherein decisions earlier taken were reiterated and other decisions are as under:-

- 1) Interim Environmental compensation of Rs. 50,000/- Is Imposed on the industry based on best assessment and judgment.

The proceeding of personal hearing held before Chairman of the Board on 15.03.2023 were conveyed to industry vide letter no. 1642 dated 17.04.2023. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023, vide letter no. 1694 dated 19.04.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023 as verified during visit on 16.05.2023.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 30.06.2023, wherein it was decided that the industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The industry was visited by officer of the Board on 30.10.2023 and it was observed that the industry was in operation and has not complied with the directions.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O.A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025.

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter BOD=38 mg/l is beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

- 1) Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
- 2) The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
- 3) On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
- 4) Environmental Engineer, Regional Office-1, Ludhiana shall visit the Industry and send compliance report to the above decisions.

In compliance, directions u/s 33-A of the Water Act, 1974 were Issued for sealing of the wet processes of the industry vide Board's letter no. 6549-50 dated 20.11.2024 and RO-1, Ludhiana was directed to seal the wet processes of the industry.

The industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the Industry during the visit.

Thereafter, Industrial Area-A Dyers Association, 251, Industrial Area-A, Ludhiana through its Secretary Sh. Atul Verma and 22 other dyeing units situated in Industrial Area-A and nearby areas of Baba Gajja Singh Colony, Baba Deep Singh Nagar, Ludhiana filed appeal to set aside order dated 07.07.2023 and consequent notice dated 08.11.2024 whereby the permissible source of discharge of the treated effluent which was earlier permitted to be discharged in the Municipal Sewer.

The Appellate Authority has passed an order dated 23.01.2025 that the Appellate Authority is not having the jurisdiction to entertain the appeal arising out of the directions issued by the Board u/s 33-A of the Water Act, 1974. Hence, the appeal is dismissed. The appellant is advised to approach the Hon'ble National Green Tribunal for the redressal of its grievance.

The industry was again visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has not deposited Environmental Compensation of Rs. 3 lacs in the Regional office till date, as imposed by the Board. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

Sh. Sumit Behl, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He submitted that the Environmental Compensation of Rs. 3 Lacs will be submitted in the Regional office within a week. During last sampling conducted by the Board, the conc. of BOD parameter marginally failed to qualify the standards of the Board. We have now made upgradations in effluent treatment plant and have thoroughly cleaned both filters and properly reactivated the carbon filter. Further, air blowers are installed. The plant is now functioning in perfect condition. In light of this, we request a resampling of our unit, and we assure the Board that the new samples will comply with the prescribed standards of PPCB and MoEF. Further, we request not to seal the machinery of the industry.

They are actively working on setting up ZLD technology in unit. They have already initiated discussions with various ZLD technology vendors and are making every effort to select a suitable vendor. However, they require some additional time to finalize the vendor, assess their credibility, and ensure reliability before making any financial commitments. The industry is committed to upgrade the treatment plants by installing ZLD system and same will be completed by September, 2025. The trial and commissioning will be completed by 31.12.2025.

He assured to place purchase order for installation of ZLD system alongwith advance payment to the company and same will be submitted to the Board within a week or submit a bank guarantee of equivalent amount of advance payment as an assurance to provide ZLD and submit the purchase order. Further, their unit is essentially garment washing unit and are adopting new methods for garment softening through spray work and with use of big sized tumblers which will reduce the consumption of water drastically.

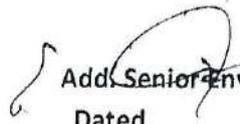
After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall place an order for installation of ZLD system, within week and submit copy of the same alongwith the proof of advance paid to the ZLD provider equivalent to 10 % of total invoice amount of ZLD project or minimum of Rs. 10 lacs.
2. In case due to any reason, the industry is not able to place order as per decision no. 1, then alternatively, the industry will submit a bank guarantee of Rs. 10 lac as assurance to install ZLD system by 30.09.2025 (fully stabilize and commission by 31.12.2025). In this case, the industry will place an order for installation of ZLD system by 25.03.2025 and submit proof thereof alongwith the advance paid.
3. In case, the industry will place the order to the ZLD vendor alongwith advance as mentioned in the decision no. 2, within the above timelines (i.e. by 25.03.2025), the Bank Guarantee will be returned to the industry. Otherwise, the Competent Authority reserves the right to take decision for the recovery of part or full payment from the said Bank Guarantee.
4. The industry shall deposit the Environmental Compensation amounting to Rs. 3 lacs already imposed on the industry, within 03 days positively.
5. The industry shall deposit environmental compensation amounting to Rs. 1 lakh minimum on account of not meeting with the prescribed standards in the last sampling, within 03 days. In

case, there is failure of more than one parameter, then the industry have to pay Rs. 2 lakh as an environmental compensation.

6. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited and Bank Guarantee submitted from the industry and submit the compliance report to the above decisions.
7. The progress in the matter and compliance of the above decisions shall be reviewed on **12.03.2025** in the personal hearing of the industry to be held before the Chairman of the Board and further action shall be taken accordingly.

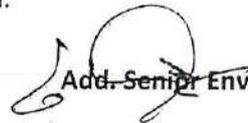
You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

  
Add. Senior Environmental Engineer

Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

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No. 1425-26  
 To

Speed Post/online

Date 11/3/25

M/s Adhi Enterprises,  
 B-XXIII-2120/1, textile Colony, Industrial Area-A.  
 Ludhiana.

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
 For and on behalf of  
 Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

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No. 1404-05  
To

Speed Post/online

Date 11/3/25

M/s Jamna Dyeing & Finishing Mills,  
2840, Industrial Area-A, Link Road,  
Opp-Aman Dharam Kanda, Ludhiana

**Sub:** Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

**The following were present:**

**On behalf of Punjab Pollution Control Board**

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

**On behalf of the industry**

Sh. Ramesh Arora, Partner  
Sh. Rajesh Kumar, Partner

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale, red category dyeing and it has been granted consent to operate under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/11158656 dated 16.09.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 47 KLD into sewer after treatment through ETP.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

Vide letter no. 5052 dated 04.11.2022, the validity of consent to operate granted to the industry under the Water Act, 1974 was curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging the treated industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 06.12.2022, wherein decisions earlier taken were reiterated and the proceeding of personal hearing held before Chairman of the Board on 06.12.2022 were conveyed to industry vide letter no. 5708 dated 27.12.2022.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023 as verified during visit on 16.05.2023.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 30.06.2023, wherein it was decided that the industry shall immediately dismantle and remove all outlets and shall stop discharging its trade

effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O.A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter Phenolic Compound =1.3 mg/l is beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

In compliance, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6555-56 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

The industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

Thereafter, Industrial Area-A Dyers Association, 251, Industrial Area-A, Ludhiana through its Secretary Sh. Atul Verma and 22 other dyeing units situated in Industrial Area-A and nearby areas of Baba Gajja Singh Colony, Baba Deep Singh Nagar, Ludhiana filed appeal to set aside order dated 07.07.2023 and consequent notice dated 08.11.2024 whereby the permissible source of discharge of the treated effluent which was earlier permitted to be discharged in the Municipal Sewer.

The Appellate Authority has passed an order dated 23.01.2025 that the Appellate Authority is not having the jurisdiction to entertain the appeal arising out of the directions issued by the Board

u/s 33-A of the Water Act, 1974. Hence, the appeal is dismissed. The appellant is advised to approach the Hon'ble National Green Tribunal for the redressal of its grievance.

The industry was again visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has not deposited Environmental Compensation of Rs. 3 lacs in the Regional office till date, as imposed by the Board. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

Sh. Ramesh Arora, Partner & Sh. Rajesh Kumar, Partner of the Industry attended the hearing and submitted a written reply, which was taken on record. He submitted that the industry has decided to install ZLD system for its trade effluent of 40 KLD, for which placed an order to M/s Aqua Solution Enterprises for installation of ZLD. The industry has also given an advance of Rs. 3,90,000/- against UTR no. UBINR22025022701352095 (10% of total amount) to M/s Aqua Solution Enterprises and ensure to complete ZLD system within 06 months. The industry is not able to deposit Environmental Compensation charges, because industry is suffering from finance. The unit is very tiny unit. They requested to wave off the environmental compensation imposed on them. They have got the effluent sample tested from M/s HTC laboratories pvt. Ltd. Haryana on 14.02.2025 and results are within norms. They have already requested the Board to take an effluent sample of treatment plant.

During last sampling conducted by the Board, only one parameter Phenolic Compound failed to qualify the standards of the Board. They have now made upgradations in effluent treatment plant and thoroughly changed filter media of both filters and properly reactivated the carbon filter. The plant is now functioning in perfect condition. They assure the Board that new samples will comply with the prescribed standards of PPCB and MoEF. Further, he requested not to seal the machinery of the industry.

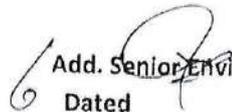
The industry is committed to upgrade the treatment plants by installing ZLD system and same will be completed by September, 2025. The trial and commissioning will be completed by 31.12.2025.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

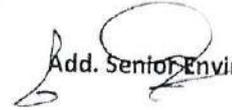
1. The industry shall deposit Environmental Compensation amounting to Rs. 3 Lac for non-compliance of earlier directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer, within 03 days.
2. The industry shall submit the receipt of at least 10 % of the total amount of purchase order or minimum of Rs. 10 Lacs deposited by the industry to the company for installation of ZLD system, to the Board, within a week or submit a Bank Guarantee of balance amount (difference between Rs. 10 Lakh and the advance given), within one week as an assurance to complete to install ZLD system by 30.09.2025 (fully stabilize and commission by 31.12.2025).
3. The industry shall deposit environmental compensation amounting to Rs. 1 lakh minimum on account of not meeting with the prescribed standards in the last sampling, within 03 days. In case, there is failure of more than one parameter, then the Industry have to pay Rs. 2 lakh as an environmental compensation.
4. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.
5. The progress in the matter and compliance of the above decisions shall be reviewed on 12.03.2025 in the personal hearing of the Industry to be held before the Chairman of the Board and further action shall be taken accordingly.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Endst No.

  
Add. Senior Environmental Engineer  
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1406-07

Speed Post/online

Date 11/3/25

To

M/s Jamna Dyeing & Finishing Mills,  
 2840, Industrial Area-A, Link Road,  
 Opp-Aman Dharam Kanda, Ludhiana

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

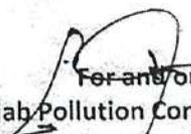
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
 For and on behalf of  
 Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1431-32

Speed Post/online

Date 11/3/25

To

M/s Rajneesh Dyeing House,  
Plot No-16-B, Industrial Area-A,  
Ludhiana.

**Sub: Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for Imposition of Environmental Compensation (EC).**

**The following were present:**

**On behalf of Punjab Pollution Control Board**

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

**On behalf of the industry**

Sh. Raman Dhanda, Proprietor

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit and was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2022/18383988 dated 12.09.2022 valid upto 31.03.2023 for discharge of treated trade effluent @ 40 KLD and domestic effluent @ 1 KLD into sewer with special condition that the industry shall take adequate steps to segregate & stop the effluent discharge into domestic sewer by 31.03.2023 in compliance to directions issued by the Department of Science, Technology & Environment, Govt. of Punjab vide orders dated 10.10.2019.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

In compliance to the decisions, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 was curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging the treated industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The Industry was issued notice u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 15.03.2023, wherein decisions earlier taken were reiterated and the proceeding of personal hearing held before Chairman of the Board on 15.03.2023 were conveyed to industry vide letter no. 1787 dated 25.04.2023. Vide letter no. 1822 dated 26.04.2023, the directions u/s 33-A of the Water Act, 1974 were issued that the Industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023 as verified during visit on 15.05.2023.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 06.07.2023, wherein it was decided that

the industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O.A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 20.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter Phenolic Compound =1.4 mg/l is beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6563-64 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

The industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the Industry during the visit.

Thereafter, Industrial Area-A Dyers Association, 251, Industrial Area-A, Ludhiana through its Secretary Sh. Atul Verma and 22 other dyeing units situated in Industrial Area-A and nearby areas of Baba Gajja Singh Colony, Baba Deep Singh Nagar, Ludhiana filed appeal to set aside order dated 07.07.2023 and consequent notice dated 08.11.2024 whereby the permissible source of discharge of the treated effluent which was earlier permitted to be discharged in the Municipal Sewer.

The Appellate Authority has passed an order dated 23.01.2025 that the Appellate Authority is not having the jurisdiction to entertain the appeal arising out of the directions issued by the Board u/s 33-A of the Water Act, 1974. Hence, the appeal is dismissed. The appellant is advised to approach the Hon'ble National Green Tribunal for the redressal of its grievance.

The industry was again visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has deposited Environmental Compensation of Rs. 3 lacs in the Regional office till date, as imposed by the Board. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

Sh. Raman Dhanda, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He assured to deposit Environmental Compensation of Rs. 3 Lacs in the Regional office within 03 days. During last sampling conducted by the Board, the conc. of parameter i.e Phenolic Compound failed to qualify the standards of the Board. They have now made upgradations in effluent treatment plant and thoroughly changed filter media of both filters and reactivated the carbon filter. The plant is now functioning in perfect condition. They assure the Board that new samples will comply with the prescribed standards of PPCB and MoEF. Further, he requested not to seal the machinery of the industry.

They are actively working on setting up ZLD technology in unit. They have already initiated discussions with various ZLD technology vendors and are making every effort to select a suitable vendor. However, they require some additional time to finalize the vendor, assess their credibility, and ensure reliability before making any financial commitments. The industry is committed to upgrade the treatment plants by installing ZLD system and same will be completed by September, 2025. The trial and commissioning will be completed by 31.12.2025.

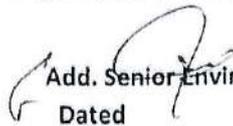
He assured to place purchase order for installation of ZLD system alongwith advance payment to the company and same will be submitted to the Board within 07 days or submit a bank guarantee of equivalent amount of advance payment as an assurance to install ZLD system.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

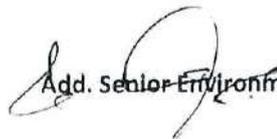
1. The industry shall place an order for installation of ZLD system, within week and submit copy of the same alongwith the proof of advance paid to the ZLD provider equivalent to 10 % of total invoice amount of ZLD project or minimum of Rs. 10 lacs.
2. In case due to any reason, the industry is not able to place order as per decision no. 1, then alternatively, the industry will submit a bank guarantee of Rs. 10 lacs as assurance to install ZLD system by 30.09.2025 (fully stabilize and commission by 31.12.2025). In this case, the industry will place an order for installation of ZLD system by 25.03.2025 and submit proof thereof alongwith the advance paid.
3. In case, the industry will place the order to the ZLD vendor alongwith advance as mentioned in the decision no. 2, within the above timelines (i.e. by 25.03.2025), the Bank Guarantee will be returned to the industry. Otherwise, the Competent Authority reserves the right to take decision for the recovery of part or full payment from the said Bank Guarantee.
4. The industry shall deposit the Environmental Compensation amounting to Rs. 3 lacs already imposed on the industry, within 03 days positively.
5. The industry shall deposit environmental compensation amounting to Rs. 1 lakh minimum on account of not meeting with the prescribed standards in the last sampling, within 03 days. In case, there is failure of more than one parameter, then the industry have to pay Rs. 2 lakh as an environmental compensation.
6. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.
7. The progress in the matter and compliance of the above decisions shall be reviewed on 12.03.2025 in the personal hearing of the Industry to be held before the Chairman of the Board and further action shall be taken accordingly.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Endst No.

  
Add. Senior Environmental Engineer  
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1433-34

Speed Post/online

Date 11/3/25

To

M/s Rajneesh Dyeing House,  
Plot No-16-B, Industrial Area-A,  
Ludhiana.

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

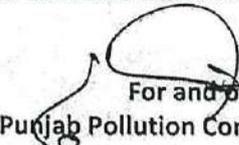
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1415-16

Speed Post/online

Date 11/3/25

To

M/s Ishan Enterprises,  
887, Industrial Area-A,  
Ludhiana.

Sub: Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for Imposition of Environmental Compensation (EC).

The following were present:

On behalf of Punjab Pollution Control Board

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Ishan Trikha, Proprietor

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category dyeing unit and was granted consent under Water Act, 1974 vide no. CTOW/Varied/LDH1/2019/9770277 dated 19.07.2019 valid upto 30.06.2023 for finishing of Hosiery Cloth @ 1750 Kgs/day and dyeing of hosiery Cloth @ 600 Kgs/day with discharge of treated trade effluent @ 150 KLD and domestic effluent @ 1.3 KLD into sewer.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

In compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 was curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging the treated industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The industry was issued notice u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 25.01.2023, wherein decisions earlier taken were reiterated and the proceeding of personal hearing held before Chairman of the Board on 25.01.2023 were conveyed to industry vide letter no. 753 dated 13.02.2023. Vide letter no. 828 dated 16.02.2023, the directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023 as verified during visit on 16.05.2023.

The industry was issued notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 with opportunity of hearing before the Chairman of the Board on 06.07.2023, wherein it was decided that the industry shall immediately dismantle and remove all

outlets and shall stop discharging its trade effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The industry was visited by officer of the Board on 06.12.2023 and it was observed that the industry was in operation and has not complied with the directions.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in Industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O.A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025.

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, pH=11.8, TSS=172 mg/l, TDS=2298 mg/l and BOD= 36 mg/l are beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

In compliance, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6543-44 dated 19.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

The industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

Thereafter, Industrial Area-A Dyers Association, 251, Industrial Area-A, Ludhiana through its Secretary Sh. Atul Verma and 22 other dyeing units situated in Industrial Area-A and nearby areas of Baba Gajja Singh Colony, Baba Deep Singh Nagar, Ludhiana filed appeal to set aside order dated

07.07.2023 and consequent notice dated 08.11.2024 whereby the permissible source of discharge of the treated effluent which was earlier permitted to be discharged in the Municipal Sewer.

The Appellate Authority has passed an order dated 23.01.2025 that the Appellate Authority is not having the jurisdiction to entertain the appeal arising out of the directions issued by the Board u/s 33-A of the Water Act, 1974. Hence, the appeal is dismissed. The appellant is advised to approach the Hon'ble National Green Tribunal for the redressal of its grievance.

The industry was again visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has not deposited Environmental Compensation of Rs. 5 lacs in the Regional office till date, as imposed by the Board. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

Sh. Ishan Trikha, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He assured to deposit Environmental Compensation of Rs. 5 Lacs in the Regional office within 03 days. During last sampling conducted by the Board, the conc. of parameters i.e pH, TSS, TDS & BOD failed to qualify the standards of the Board. They have now made upgradations in effluent treatment plant and team with skilled workers. They have upgraded the ETP chemicals and reactivated the carbon filter. The plant is now functioning in perfect condition. They assure the Board that new samples will comply with the prescribed standards of PPCB and MoEF. Further, he requested not to seal the machinery of the industry.

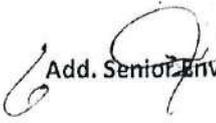
They are actively working on setting up ZLD technology in unit. They have already initiated discussions with various ZLD technology vendors and are making every effort to select a suitable vendor. However, they require some additional time to finalize the vendor, assess their credibility, and ensure reliability before making any financial commitments. The industry is committed to upgrade the treatment plants by installing ZLD system and same will be completed by September, 2025. The trial and commissioning will be completed by 31.12.2025.

He assured to place purchase order for installation of ZLD system alongwith advance payment to the company and same will be submitted to the Board within 07 days or submit a bank guarantee of equivalent amount of advance payment as an assurance to install ZLD system.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The industry shall place an order for installation of ZLD system, within week and submit copy of the same alongwith the proof of advance paid to the ZLD provider equivalent to 10 % of total invoice amount of ZLD project or minimum of Rs. 10 lacs.
2. In case due to any reason, the industry is not able to place order as per decision no. 1, then alternatively, the industry will submit a bank guarantee of Rs. 15 lacs as assurance to install ZLD system by 30.09.2025 (fully stabilize and commission by 31.12.2025). In this case, the industry will place an order for installation of ZLD system by 25.03.2025 and submit proof thereof alongwith the advance paid.
3. In case, the industry will place the order to the ZLD vendor alongwith advance as mentioned in the decision no. 2, within the above timelines (i.e. by 25.03.2025), the Bank Guarantee will be returned to the industry. Otherwise, the Competent Authority reserves the right to take decision for the recovery of part or full payment from the said Bank Guarantee.
4. The industry shall deposit the Environmental Compensation amounting to Rs. 5 lacs already imposed on the industry, within 03 days positively.
5. The industry shall deposit environmental compensation amounting to Rs. 1 lakh minimum on account of not meeting with the prescribed standards in the last sampling, within 03 days. In case, there is failure of more than one parameter, then the industry have to pay Rs. 2 lakh as an environmental compensation.
6. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.
7. The progress in the matter and compliance of the above decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board and further action shall be taken accordingly.

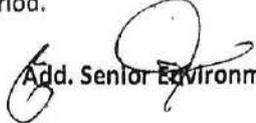
You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

  
Add. Senior Environmental Engineer

Endst No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1417-18  
 To

Speed Post/online

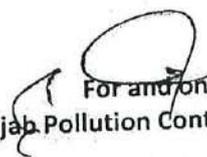
Date 11/3/25

M/s Ishan Enterprises,  
 887, Industrial Area-A,  
 Ludhiana.

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

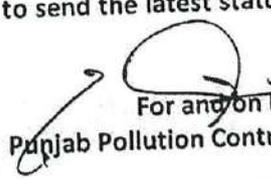
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
 For and on behalf of  
 Punjab Pollution Control Board

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board

 <b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 1427-28  
To

Speed Post/online

Date 11/3/25

M/s R.P. Processors,  
848/11, Industrial Area-A,  
Ludhiana.

**Sub:** Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

**The following were present:**

**On behalf of Punjab Pollution Control Board**

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

**On behalf of the industry**

Sh. Rampal Tarikha, Proprietor

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit and was granted consent under Water Act, 1974 vide no. CTOW/Renewal/LDH1/2019/10311999 dated 05.07.2019 valid upto 30.06.2024 for discharge of treated trade effluent @ 250 KLD and domestic effluent @ 3.2 KLD into sewer.

The directions were issued by the Board vide office order no. 557 dated 24.09.2019 for the imposition of Environmental Compensation upon the defaulter units who have not installed the OCEMS system till 31.07.2019. The environmental compensation was payable from 01.08.2019 till the installation and commissioning of OCEMS.

The personal hearing was given to the industry u/s 33-A of Water Act, 1974 along with opportunity of personal hearing before the Chairman of the Board on 28.11.2019 wherein it was decided as under:-

1. The industry shall operate its ETP regularly & efficiently, so as to achieve the standards prescribed by the Board at all time.
2. The industry shall deposit Environmental Compensation of Rs. 4 Lacs for the period 26.09.2019 to 28.11.2019 for violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 within 07 days.
3. The industry shall either submit proposal to form SPV and Install CETP for the cluster in a time bound manner or to achieve ZLD, within 15 days.
4. The industry shall install, commission and connect online continuous effluent monitoring system with the website of Punjab Pollution Control Board by 15.12.2019 under all circumstances.
5. Environmental Engineer, Regional Office-I, Ludhiana shall collect the sample of the treated trade effluent afresh and submit report/recommendations accordingly after 15 days.

The industry vide letter dated 12.02.2020 addressed to Chairman of the Board under intimation to Regional Office-1, Ludhiana, received in Regional Office vide dairy no. 189 dated 22.06.2020 has intimated that they have ordered OCEMS on 22.08.2019 and installation was completed on 28.11.2019. However, no proof regarding the same was submitted.

The industry was inspected by the officer of the Board on 29.06.2021 and ETP installed by the industry was found in operations. The industry has already installed and commissioned the OCEMS and connected the online continuous effluent monitoring system (OCEMS) with the website of Board. The same was found operational during visit.

The Environmental Compensation of Rs. 2,75,000/- (i.e. Rs 25000/- per month for 11 months) from 01.08.2019 till the installation and commissioning of OCEMS is required to be deposited by the industry.

The Environmental Compensation of Rs. 4,00,000/- was imposed for violations of provisions of Water Act, 1974 during hearing held on 28.11.2019. The industry has not submitted any of Environmental Compensation till date.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

In compliance to the decisions taken by the Competent Authority, the validity of consent to operate granted to the industry under the Water (Prevention & Control of Pollution) Act, 1974 was curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging the treated industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 27.02.2023, wherein decisions earlier taken were reiterated and other decisions are as under:-

1. The matter w.r.t. Environmental Compensation of Rs. 4.00 lac as already imposed during hearing dated 28.11.2019 was reviewed and industry shall deposit Environmental Compensation of Rs. 2.00 lac to conclude the matter, within 15 days.
2. The industry shall deposit Environmental Compensation of Rs. 25,000/- regarding non-installation of OCEMS, within 15 days.

The proceedings of personal hearing held before Chairman of the Board on 27.02.2023 has been conveyed to industry vide letter no. 1255 dated 20.03.2023. The industry was issued directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 1344 dated 24.03.2023 the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry has failed to comply with direction issued to it to stop discharging its industrial effluent into MC sewer by 31.3.2023. Also, it has not deposited EC of Rs. 2.0 lacs and Rs. 25,000/-

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 30.06.2023, wherein it was decided that the industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The industry was visited by officer of the Board on 07.12.2023 and it was observed that the industry was in operation and has not complied with the directions.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in Industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O:A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days.

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 11.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameter TDS = 4680 mg/l is beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

In compliance, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6547-48 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

The industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

Thereafter, Industrial Area-A Dyers Association, 251, Industrial Area-A, Ludhiana through its Secretary Sh. Atul Verma and 22 other dyeing units situated in Industrial Area-A and nearby areas of Baba Gajja Singh Colony, Baba Deep Singh Nagar, Ludhiana filed appeal to set aside order dated 07.07.2023 and consequent notice dated 08.11.2024 whereby the permissible source of discharge of the treated effluent which was earlier permitted to be discharged in the Municipal Sewer.

The Appellate Authority has passed an order dated 23.01.2025 that the Appellate Authority is not having the jurisdiction to entertain the appeal arising out of the directions issued by the Board u/s 33-A of the Water Act, 1974. Hence, the appeal is dismissed. The appellant is advised to approach the Hon'ble National Green Tribunal for the redressal of its grievance.

The industry was again visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has not deposited Environmental Compensation of Rs. 5 lacs in the Regional office till date, as imposed by the Board. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

Sh. Rampal Tarikha, Proprietor of the industry attended the hearing and submitted a written reply, which was taken on record. He assured to deposit Environmental Compensation of Rs. 5 Lacs in the Regional office within 03 days. During last sampling conducted by the Board, the conc. of

parameters i.e TDS failed to qualify the standards of the Board. They have now made upgradations in effluent treatment plant and thoroughly changed filter media of both filters and reactivated the carbon filter. He added that to reduce the TDS, he has made some process changes. The plant is now functioning in perfect condition. They assure the Board that new samples will comply with the prescribed standards of PPCB and MoEF. Further, he requested not to seal the machinery of the industry.

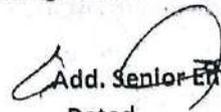
They are actively working on setting up ZLD technology in unit. They have already initiated discussions with various ZLD technology vendors and are making every effort to select a suitable vendor. However, they require some additional time to finalize the vendor, assess their credibility, and ensure reliability before making any financial commitments. The industry is committed to upgrade the treatment plants by installing ZLD system and same will be completed by September, 2025. The trial and commissioning will be completed by 31.12.2025.

He assured to place purchase order for installation of ZLD system alongwith advance payment to the company and same will be submitted to the Board within 07 days or submit a bank guarantee of equivalent amount of advance payment as an assurance to install ZLD system.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

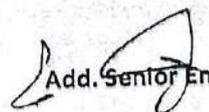
1. The industry shall place an order for installation of ZLD system, within week and submit copy of the same alongwith the proof of advance paid to the ZLD provider equivalent to 10 % of total invoice amount of ZLD project or minimum of Rs. 10 lacs.
2. In case due to any reason, the industry is not able to place order as per decision no. 1, then alternatively, the industry will submit a bank guarantee of Rs. 15 lacs as assurance to install ZLD system by 30.09.2025 (fully stabilize and commission by 31.12.2025). In this case, the industry will place an order for installation of ZLD system by 25.03.2025 and submit proof thereof alongwith the advance paid.
3. In case, the industry will place the order to the ZLD vendor alongwith advance as mentioned in the decision no. 2, within the above timelines (i.e. by 25.03.2025), the Bank Guarantee will be returned to the industry. Otherwise, the Competent Authority reserves the right to take decision for the recovery of part or full payment from the said Bank Guarantee.
4. The industry shall deposit the Environmental Compensation amounting to Rs. 5 lacs already imposed on the industry, within 03 days positively.
5. The industry shall deposit environmental compensation amounting to Rs. 1 lakh minimum on account of not meeting with the prescribed standards in the last sampling, within 03 days. In case, there is failure of more than one parameter, then the industry have to pay Rs. 2 lakh as an environmental compensation.
6. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.
7. The progress in the matter and compliance of the above decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board and further action shall be taken accordingly.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

  
Add. Senior Environmental Engineer  
Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1429-30

Speed Post/online

Date 11/3/25

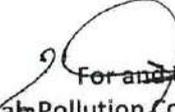
To

M/s R.P. Processors,  
848/11, Industrial Area-A,  
Ludhiana.

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

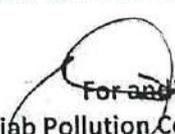
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1400 - 01

Speed Post/online

Date -11/3/25

To

M/s Madan Dyeing & Finishing Factory,  
J-1, Textile Colony, Industrial Area-A,  
Ludhiana.

**Sub:** Proceeding of the personal hearing given before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

The following were present:

**On behalf of Punjab Pollution Control Board**

1. Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board
2. Er. R.K. Ratra, Chief Environmental Engineer, Ludhiana
3. Sh. Amrik Singh, SLO, Head Office, Punjab Pollution Control Board, Patiala
4. Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana

**On behalf of the industry**

Sh. Navdeep Singhanian, Partner

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a small scale red category unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH1/2021/17152764 dated 02.11.2021 valid upto 30.06.2025 for discharge of treated trade effluent @ 250 KLD and domestic effluent @ 3 KLD into sewer.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents, and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

A meeting was taken by Competent Authority of the Board on 13.07.2022 to review the compliance of directions u/s 5 of Environment (Protection) Act, 1986 issued dated 10.10.2019, wherein it was decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. Some other decisions were also taken.

In compliance to the decisions, the validity of consent to operate granted to the industry under the Water Act, 1974 was curtailed upto 31.03.2023 with a special condition that the industry shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023.

The industry was issued notice to issue directions u/s 33-A of Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 27.02.2023, wherein decisions earlier taken were reiterated and Environmental compensation of Rs. 50,000/- was imposed on the industry based on best assessment and judgment.

The proceeding of personal hearing held before Chairman of the Board on 27.02.2023 were conveyed to industry vide letter no. 1449 dated 03.04.2023. Vide letter no. 1499 dated 06.04.2023, the directions u/s 33-A of the Water Act, 1974 were issued that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.

The industry has failed to comply with the directions issued to it to stop discharging its industrial effluent into municipal sewer after 31.03.2023 as verified during visit on 16.05.2023.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with opportunity of hearing before the Chairman of the Board on 06.07.2023, wherein it was decided that the industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer and the Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The industry was visited by officer of the Board on 30.10.2023 and it was observed that the industry was in operation and has not complied with the directions.

There is a pending matter in the NGT vide O.A. no 225/2022 & O.A. no. 546/2024 Budha Nallah case, Ludhiana, wherein it is mentioned that 26 dyeing units in industrial area-A of Ludhiana & 16 other scattered dyeing units which are not connected with any CETP are directly discharging the effluent in Municipal drain/ sewer. Directions are being issued for compliance by the Hon'ble Tribunal and the matter is being heard from time to time.

The matter regarding the scattered industries which are not connected to the CETP and have not adopted alternative measures like ZLD is under the consideration of the Hon'ble National Green Tribunal in O.A NO. 546 of 2024 and O.A. No. 225 of 2022. The Hon'ble Tribunal in orders dated 27.11.2024 has directed the Board to take appropriate decision in accordance with law. The Tribunal has also sought progress / status report from the Board. The above OAs are fixed for 20.03.2025.

In compliance of decision of meeting taken by Hon'ble Vidhan Sabha Committee on 26.07.2024 at Vidhan Sabha Secretariat, Chandigarh a meeting was taken by Additional Commissioner Municipal Corporation, Ludhiana to deliberate the finalization of site for installation of CETP for scattered dyeing units on 16.08.2024, wherein it was decided that for carrying out sampling of the scattered dyeing units, a team of officials of PPCB and PWSSB be constituted and shall submit report within 07 days

In compliance to above, the treated effluent sampling of the unit was carried out by the officer of the Board alongwith the PWSSB Officials on 02.09.2024 and effluent samples were collected during visit and as per the analysis reports received from Board's lab, the conc. of parameters, pH=10, TSS=124 mg/l, TDS=2126 mg/l are beyond the prescribed limits of the Board.

The industry is discharging its industrial effluent into MC sewer and not complying with the directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 to stop discharging its treated industrial effluent into MC sewer by 31.03.2023 and operating the unit without valid consent of the Board under the Water Act, 1974 since 31.03.2023 and is discharging effluent into sewer.

The industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

- 1) On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
- 2) The industry shall shift its unit from existing site to proposed site for which It has obtained NOC from the Board as per commitment given in writing, within 3 months.
- 3) The industry shall submit a bank guarantee amounting to Rs. 5 Lac as an assurance to shift the unit from existing site to proposed site within 3 months as per commitment given by the industry in writing vide letter dated 14.11.2024, within 15 days.
- 4) The industry shall apply for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 for existing site with requisite documents.
- 5) The industry shall operate its ETP regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, failing which action as deemed fit shall be taken, accordingly.
- 6) Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation / Bank Guarantee deposited from the industry, process the consent application on merits and submit the compliance report to the above decisions.

In compliance, the industry was visited by the officers of the Board on 13.12.2024 and observed that the unit is still operating the outlet for discharge of treated effluent into sewer. The industry has deposited Environmental Compensation of Rs. 5 lacs and bank guarantee amounting to Rs. 5 Lac as imposed by the Board. The industry has failed to apply for obtaining consent to operate for existing site. Thus, the industry is not complying with decisions of hearing dated 14.11.2024.

The matter has been considered by the Competent Authority of the Board and it has been decided to issue notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of personal hearing before Chairman of the Board on 04.03.2025.

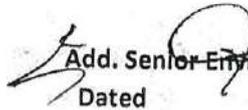
Sh. Navdeep Singhania, Partner of the industry attended the hearing and submitted a written reply, which was taken on record. He submitted that the Environmental Compensation of Rs. 5 Lacs and Bank Guarantee of Rs. 5 Lac will be submitted in the Regional office within a week. The industry has already obtained consent to establish (NOC) at new site i.e. Tajpur Road, Ludhiana, which is valid upto 03.06.2025. The industry has started the process for shifting the dyeing machinery at new site and ensured that he will shift all the machinery from existing site to proposed new site within 15 days. The industry will apply for obtaining consents within a week for operation of existing unit.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

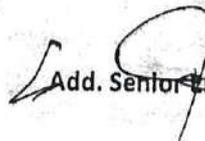
1. The industry shall deposit the Environmental Compensation amounting Rs. 5 Lacs as imposed by the Board, within 03 days.
2. The industry shall submit a bank guarantee amounting to Rs. 5 Lac as an assurance to shift the unit from existing site to proposed site for which it has obtained NOC from the Board as per commitment given by the industry in writing, as already decided in the hearing dated 14.11.2024, within 07 days.
3. The industry shall apply for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 with requisite documents, within 07 days.
4. The industry shall operate its ETP regularly and efficiently, so as to achieve the effluent standards prescribed by the Board, failing which action as deemed fit shall be taken, accordingly.
5. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited and Bank Guarantee submitted from the industry and submit the compliance report to the above decisions.
6. The compliances of the above decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board and further action shall be taken accordingly.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Endst No.

  
Add. Senior Environmental Engineer  
Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer

**PUNJAB POLLUTION CONTROL BOARD****Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1402-03

Speed Post/online

Date 11/3/25

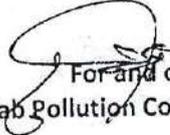
To

M/s Madan Dyeing & Finishing Factory,  
J-1, Textile Colony, Industrial Area-A,  
Ludhiana.

**Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).**

It is intimated that the industry was given the personal hearing before the Chairman of the Board on 04.03.2025 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC) wherein it was decided that the compliance of the decisions shall be reviewed on 12.03.2025 in the personal hearing of the industry to be held before the Chairman of the Board. The proceeding of the above hearing were already conveyed to the industry for compliance of decisions.

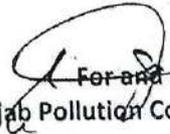
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm and requested to submit the compliance of decision of hearing dated 04.03.2025.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board

36



**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789      Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)      email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 173-74  
To

Speed Post/online

Dated 27/2/25

M/s Awon Printers,  
St. No. 3, Baba Gajja Jain Colony,  
Near Moti Nagar, Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6344 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

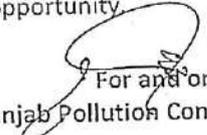
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6509-10 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

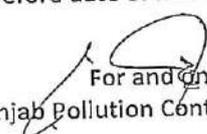
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board

**PUNJAB POLLUTION CONTROL BOARD**  
**Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana**

Tele Fax:- 0161-4673789      Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)      email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)  
 No. 1163-64      Speed Post/online      Dated 27/03/25

To

M/s National Scientific Dyers,  
 Plot No-37 A, Industrial Area-A,  
 Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6360 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

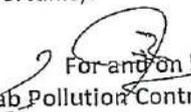
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6517-18 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

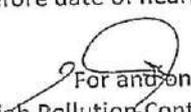
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 12:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
 For and on behalf of  
 Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1171-72

Speed Post/online

Dated 27/2/25

To

M/s H.C Dyeing Works,  
B-30, Plot No. 3595-96, Baba Deep Singh Nagar,  
Moti Nagar, Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6370 dated 09.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 7 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

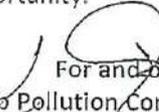
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6529-30 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

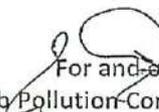
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1169-70

Speed Post/online

Dated 27/2/25

To

M/s Sagar Apparels,  
B-XXX-2586/87, Baba Gajja Jain Colony,  
Moti Nagar Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6346 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6539-40 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board

40



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1155-56

Speed Post/online

Dated 29/12/25

To

M/s Rampal Scientific Dyers,  
216, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6354 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

And whereas, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6561-62 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

And whereas, the industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

And whereas, the industry was again visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 11:30 am to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

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Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1175-76

Speed Post/online

Dated 27/12/25

To

M/s Om Processors Pvt. Ltd.,  
K-3, Textile Colony, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6364 dated 09.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 9 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6521-22 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board

42

 <b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 1177-78

Speed Post/online

Dated 27/2/25

To

M/s Sewak Scientific Dyers,  
Plot No. 131/1, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6358 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

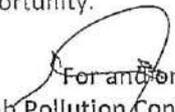
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6499-6500 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

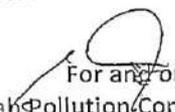
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 02:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
 For and on behalf of  
 Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board

 <b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 1165-66

Speed Post/online

Dated 27/12/25

To

M/s Bharat Jiwan Dyeing Factory,  
42, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6356 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 3 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

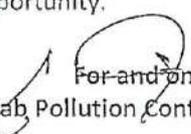
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6535-36 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

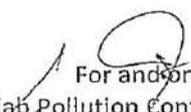
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 12:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
 For and on behalf of  
 Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
 For and on behalf of  
 Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1161-62

Speed Post/online

Dated 27/2/25

To

M/s Perfect Dyeing & Finishing Industries,  
97-C, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6362 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

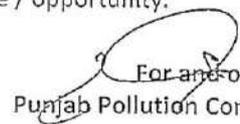
And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6497-98 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

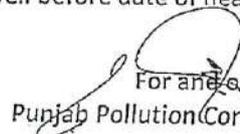
As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 12:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1153-54

Speed Post/online

Dated 27/2/25

To

M/s Sunshine Dyeing Pvt. Ltd.,  
261, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6336 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 7 lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

And whereas, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6545-46 dated 19.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

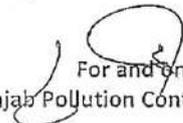
And whereas, the industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

And whereas, the industry was again visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 11:30 am to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

  
For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

  
For and on behalf of  
Punjab Pollution Control Board

46



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1159-60

Speed Post/online

Dated 27/2/25

To

M/s Pritam Sci. Dyers,  
16-A, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6342 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6537-38 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 12:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1151-52

Speed Post/online

Dated 27/2/25

To

M/s J.S. Jain Dyeing Factory,  
Plot No. 26/6/2, Baba Gajja Jain Colony, Near Moti Nagar,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6324 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

And whereas, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6557-58 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

And whereas, the industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

And whereas, the industry was again visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 11:30 am to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board

48



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1149-50

Speed Post/online

Dated 27/2/25

To

M/s Ramal Dyeing,  
Jalandhar Bye Pass, Opp. Shakti Nagar,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6348 dated 08.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued for sealing of the wet processes of the industry.
2. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
3. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 7 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
4. Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry and send compliance report to the above decisions.

And whereas, directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 were issued for sealing of the wet processes of the industry vide Board's letter no. 6559-60 dated 20.11.2024 and Regional Office-1, Ludhiana was directed to seal the wet processes of the industry.

And whereas, the industry was visited by officer of the Board on 27.11.2024 for sealing of the wet process. But, sealing was not carried due to resistance by the industry during the visit.

And whereas, the industry was again visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 11:30 am to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 1157-58

Speed Post/online

Dated 27/1/25

To

M/s Punjabi Dyeing,  
367, Industrial Area-A,  
Ludhiana.

Sub:- Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC).

Ref:- PPCB notice bearing no. 6366 dated 09.11.2024.

Whereas, the industry was issued notice for non-compliance of directions issued u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice for imposition of Environmental Compensation (EC) with opportunity of hearing before the Chairman of the Board on 14.11.2024, wherein it was decided as under:

1. The industry shall dismantle & remove all outlets and stop discharging its trade effluent into sewer, as already directed by the Board.
2. On best assessment and judgement, the industry shall deposit Environmental Compensation amounting to Rs. 5 Lac for non-compliance of directions issued u/s 33-A of Water Act, 1974 for closure of its outlets into municipal sewer in proportionate to the discharge of industrial effluent to the Environmental Engineer, Regional Office-1, Ludhiana, within 15 days.
3. Environmental Engineer, Regional Office-1, Ludhiana shall get the Environmental Compensation deposited from the industry and submit the compliance report to the above decisions.

And whereas, the proceedings aforesaid personal hearings were conveyed to the industry vide Board's letter no. 6519-20 dated 19.11.2024.

And whereas, the industry has not deposited Environmental Compensation as imposed by the Board.

And whereas, the industry was visited by officer of the Board on 13.12.2024 and it was observed that the unit is still operating the outlet for discharge of treated effluent into sewer. Thus, the industry is not complying with decisions of Competent Authority.

And whereas, the matter has been considered by the Competent Authority of the Board and it has now decided to give another opportunity of personal hearing to the industry before Chairman of the Board.

As such, you are, hereby given another opportunity of personal hearing before the Chairman of the Board at Vatavaran Bhawan, Nabha Road, Patiala on 12.03.2025 at 12:30 pm to explain your position with respect to above said violations, failing which proposed directions or any other action as deemed fit shall be taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 without giving any further notice / opportunity.

For and on behalf of  
Punjab Pollution Control Board

Endst. No.

Dated

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information & necessary action. It is requested to inform the industry regarding date & time of hearing, deliver the notice to industry personally and ensure the presence of representative of the industry during the hearing. It is also requested to send the latest status report well before date of hearing.

For and on behalf of  
Punjab Pollution Control Board

	<b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana		<b>LIFE</b> Lifestyle for Environment
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>	

No. S-778-28

Speed Post/Regd.

Dated 4/10/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Sub: Proceeding of the personal hearing given before the Chairman of the Board on 18.09.2024 w.r.t. show cause notice for non-compliance of the directions u/s 5 of Environment (Protection) Act, 1986 for abatement of pollution in Budha Nallah.**

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana  
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Ranbir Singh, XEN

The Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the Punjab Pollution Control Board (will be referred as 'Board' in subsequent paras) was constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and is deemed to be the State Board for the prevention and control of air pollution as constituted under the provisions of the Air (Prevention and Control of Pollution) Act, 1981 and is thus implementing the provisions of the aforementioned Environmental Laws in the State of Punjab.

To make the Budha Nallah pollution free in compliance to the various proceedings of Hon'ble Punjab & Haryana High Court in CWP no. 7036 of 2005, the Govt. of Punjab vide its order dated 11.10.2006 appointed Sh. P.Ram IAS, Principal Secretary to Govt. of Punjab as Project Coordinator. In one of the findings of the P.Ram Committee, it was recommended that no effluent or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej.

The Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10/10/2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer.

In compliance, the Board decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt.

Due to non-compliance of above directions, in case of scattered dyeing units, which are violating the above said directions, PPCB has issued following directions:

1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer.
2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission / consent of the Board.
3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

A DO letter vide no. 5425 dated 28.02.2024 under the signature of Worthy Chairman of the Board has also been issued to Commissioner Municipal Corporation, Ludhiana to comply with the above mentioned directions.

And whereas, the present status of these scattered dyeing units is as below:-

1. These units which are small and medium scale, are 43 in number. Out of these, 26 units are located in Industrial Area-A (04 units have been permanently closed and 02 units have been issued directions for closure by the board) and remaining 17 units (03 units out of these 17 units have adopted ZLD, 02 units have been closed permanently and 01 unit has shifted to discharge onto land for plantation) are operating in various other parts of Ludhiana city.
2. These units have not been granted extension in time beyond 31.03.2023 and directions have been issued by the Board to these industries to stop the discharge of effluent into MC sewer as well as MCL authorities to disconnect their sewerage connections as PWSSB / MCL does not allow discharge of effluents into MC sewer. The list of the units indicating the action taken by the Board is attached along-with.

While issuing directions to Municipal Corporation, Ludhiana, a request was also made to Commissioner, Municipal Corporation, Ludhiana for compliance of the directions. The Punjab Pollution Control Board, Ludhiana has also issued reminders and personally requested to disconnect sewer connection available to such industries for disposal of its trade effluent.

The implementation of above directions has not been carried by Municipal Corporation, Ludhiana and violating of the directions issued by the Board for disconnection of sewer connection.

The O.A. 225 of 2022 and O.A. no. 546 of 2024 are also pending before the Hon'ble NGT which are dealing with the issue of water pollution in Budha Nallah and the matters related to the scattered dyeing units.

In view of above, the industry was issued show cause notice for non-compliance of the directions u/s 5 of Environment (Protection) Act, 1986 for abatement of pollution in Budha Nallah with hearing before Chairman of the Board on 13.09.2024, postponed to 18.09.2024.

Sh. Ranbir Singh, XEN of the Municipal Corporation, Ludhiana attended the hearing and submitted a written reply, which was taken on record. He submitted that these units which are small and medium scale, are 43 in number. Out of these, 26 units are located in Industrial Area-A (04 units have been permanently closed and 02 units have been issued directions for closer by the board) and remaining 17 units (03 units out of these 17 units have adopted ZLD. 02 units have been closed permanently and 01 unit has shifted to discharge onto land for plantation) are operating in various other parts of Ludhiana city.

As per policy dated 10-10-2019 the contents are as under: - Para No. 14) The Government has decided to issue following directions u/s 5 of the Environment (Protection) Act 1986: Segregation of Industrial effluents- Industrial effluents and dairy waste whether treated/partially treated or untreated shall not be discharged into municipal sewer.

As per GIS mapping, several small scattered units fall within one or two km distance from the conveyance system of 3 CETPs. As per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer. No new consent or enhancement of existing consent to discharge industrial effluents into municipal sewer shall be given by PPCB.

Despite this, the Municipal Corporation, Ludhiana has proactively issued multiple notices dated 16.10.2023, 11.12.2023 and 24.06.2024 to all 33 non-compliant industries regarding disconnection of their sewer connections from the municipal system. The deadline for compliance was set for 30.06.2024. Additionally, a further notice was issued on 16.09.2024 to the industrial units, reiterating the need for disconnection from the municipal sewer system.

It is informed to officer of MC that the Punjab Pollution Control Board is a regulatory body and bound to comply with the directions issued by Govt. of Punjab u/s 5 of the Environment (Protection) Act, 1986 dated 10.10.2019 and the Municipal Corporation, Ludhiana was also bound to comply with the above said directions issued by Govt. vide Endst. no. 10/228/2019/STE-5/1594066/4-13 dated 10.10.2019.

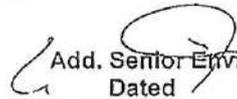
After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

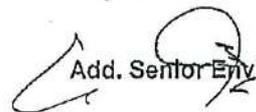
1. The Municipal Corporation, Ludhiana shall immediately disconnect the sewer connection available to the industries for disposal of its trade effluent in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019.
2. A DO letter be written to the Director, Local Government mentioning non-compliance of directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019, by Municipal Corporation, Ludhiana so far, failing which the Board shall feel constrained to process against the Municipal Corporation, Ludhiana and its responsible officers, ex-parte.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action.

  
 Add. Senior Environmental Engineer  
 Dated

  
 Add. Senior Environmental Engineer

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**Annexure B****STATUS OF LARGE SCALE SCATTERED DYEING UNITS**

<b>Sr. No</b>	<b>Name and address of the Industry</b>	<b>Present Status</b>
1.	M/s Eveline International, GT road, Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has already adopted ZLD system</li> </ul>
2.	M/s Garg Acrylic Ltd, Industrial Area C Ludhiana.	<ul style="list-style-type: none"> <li>The industry has already installed ZLD system which is under trial.</li> <li>Environmental Compensation of Rs. 24,00,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
3.	M/s Vardhman PolytexLtd,D-295/1 Phase8Focalpoint,	<ul style="list-style-type: none"> <li>The industry has permanently closed its wet Process</li> </ul>
4.	M/s Venus Cotsyn India Ltd (Duke Fabrics India Limited), G.T. Road,Near Jalandhar, Bye Pass, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has permanently closed its wet Process</li> </ul>
5.	M/s Nahar Spinning Mills Ltd, (Dyeing unit) Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed and deposited by the Board for previous violations</li> </ul>
6.	M/s Oswal Wollenmill Ltd, GT Sherpur, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 30.09.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
7.	M/s Vardhman Spinning & General Mill, Chandigarh Road,Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>
8.	M/s Vardhman Yarn and Thread Ltd, D- 295/2 phase 8 Focal point Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board for previous violations</li> </ul>
9.	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	<ul style="list-style-type: none"> <li>The industry has submitted proposal for adoption of ZLD system by 30.09.2025.</li> <li>Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li> </ul>

10.	M/s Mahaluxmi Processing House Pvt Ltd, C-231 phase 8 Focal Point Ludhiana.	<ul style="list-style-type: none"><li>• The industry has submitted proposal for adoption of ZLD system by 31.12.2025.</li><li>• Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li></ul>
11.	M/s Oriental Textile processing Co. Pvt Ltd, Samrala Chowk, Ludhiana	<ul style="list-style-type: none"><li>• Directions have been issued for sealing of wet process of the industry due to sealing of wet process.</li><li>• The industry has filed a petition before Hon'ble High Court regarding directions issued by the Board for sealing of wet process and disconnection of outlet into sewer</li><li>• Environmental Compensation of Rs. 13,20,000 imposed by the Board and deposited by the industry for previous violations</li></ul>

## Annexure C

**STATUS OF 43 SMALL SCALE DYEING SCATTERED UNITS OF  
LUDHIANA**

<b>Sr. No</b>	<b>Name and address of the Industry</b>	<b>Present Status</b>
1.	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
2.	Golu International, 14- A, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed after directions issued for closure</li> </ul>
3.	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
4.	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
5.	Oriental Knit fab Pvt. Ltd. 278, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
6.	Sangam Dye House, H-8, Textile Colony Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
7.	Swaastik Scientific Dyers D-4, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
8.	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
9.	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
10.	M/s B.S Dyers, Plot No. 7, Friends Industrial Estate, Opp Aarti Steels, Focal Point, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
11.	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
12.	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry is permanently closed</li> </ul>
13.	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana	<ul style="list-style-type: none"> <li>Industry adopted ZLD</li> </ul>
14.	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana.	<ul style="list-style-type: none"> <li>Industry adopted ZLD</li> </ul>
15.	M/s Awon Processors, H No-176, Khasra No- 22//24, B-XXX-2618-2619/A, Moti Nagar,	<ul style="list-style-type: none"> <li>Industry adopted ZLD</li> </ul>
16.	M/s Sahib	<ul style="list-style-type: none"> <li>Industry made provisions for discharge of</li> </ul>

	Synthetics, G.T. Road, West, Ludhiana	treated effluent onto land for plantation
17.	Azeez Fabrics Pvt. Ltd 251, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
18.	M/s Ishaan Enterprises Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
19.	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, Opp Aman Dharam Kanda, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
20.	National Scientific Dyers, 37, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
21.	Natraj Scientific Dyers, Opp. Aman Dharam Kanda, Link Road Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
22.	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
23.	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
24.	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
25.	R.P. Processors, 848/11, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
26.	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension),	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> </ul>

	Ludhiana	<ul style="list-style-type: none"> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
27.	SunShine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
28.	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 9 lakhs imposed by the Board and deposited for previous violations</li> </ul>
29.	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
30.	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
31.	M/s Sagar Apparels, B-XXX-2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted time bound proposal for adoption of ZLD system.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
32.	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
33.	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit. 5   Page</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
34.	M/s H.C Dyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
35.	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 9 lakhs imposed by the Board and deposited for previous violations</li> </ul>
36.	M/s Ramal Dyeing, Jalandhar Bye	<ul style="list-style-type: none"> <li>The industry has submitted proposal for</li> </ul>

	Pass, Opp. Shakti Nagar, Ludhiana	<ul style="list-style-type: none"> <li>shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
37.	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana	<ul style="list-style-type: none"> <li>The industry has submitted proposal for shifting of the unit.</li> <li>Environmental Compensation of Rs. 7 lakhs imposed by the Board and deposited for previous violations</li> </ul>
38.	Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has closed its dyeing Process</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>
39.	Bharat Jiwan Dyeing Factory, 42, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>The industry has closed its dyeing Process</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
40.	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the industry</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
41.	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	<ul style="list-style-type: none"> <li>Directions have been issued for closure of the unit</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board for previous violations</li> </ul>
42.	M/s Sharman Woolen Mills Ltd, VPO Jugiana, GT road, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the unit</li> <li>Environmental Compensation of Rs. 5 lakhs imposed by the Board and deposited for previous violations</li> </ul>
43.	B.K Wools, 236/5, Industrial Area-A, Ludhiana	<ul style="list-style-type: none"> <li>Directions have been issued for sealing of wet process of the industry</li> <li>Environmental Compensation of Rs. 3 lakhs imposed by the Board and deposited for previous violations</li> </ul>

**Note:- To show their firm commitment for installation of ZLD, the industries have produced before the Board the orders placed to respective vendors along with advance payment. These industries are likely to complete and commission ZLD by 31.12.2025.**

**AZEEZ FABRICS PVT LTD.**Mob.: 89688-62000  
Email : azeez\_fabrics62@hotmail.comSpecialist in : Shearing, Dyeing and  
Finishing of all Types of Knitted FabricsRegd. Off.: 251, Industrial Area-A,  
Ludhiana-141003 (Pb.) INDIA  
CIN: U1B109PB2010PTC034218

Ref. No.....

Date.....

12<sup>th</sup> March 2025  
To  
The Chairman  
Punjab Pollution Control Board  
Nabha Road  
Patiala

**Subject: Reply to your office letter 1445-46 dated 11/03/2025**

Dear Sir/Madam,

We are writing to respectfully request your reconsideration regarding the imposition of further Environmental Compliance (EC) charges on our small-scale unit.

We have already deposited ₹7,00,000 with your RO-1 office in Ludhiana as part of our compliance. Recently, however, we are informed of an additional charge of ₹1,00,000 due to water sample failures. Our plant has proved to be effective in meeting the norms in the past for which we have attached a report in our previous reply to your office dated 04/03/2025.

Given the competitive market conditions and our current financial constraints, we find it extremely challenging to bear this extra burden. Furthermore, we have already advanced funds to a vendor for the installation of our Zero Liquid Discharge (ZLD) system.

Additionally, we would like to inform you that we are in advanced discussions with reputable vendors for the completion of the ZLD installation. A token advance has already been given to a vendor with extensive industry experience, ensuring that the services procured will meet the necessary standards. The vendor has qualified experience persons on their panel and hence will help us to achieve ZLD in proper manner.

**Furthermore, we have already advanced funds amounting to Rs 10,00,000 (Rupees Ten Lacs Only) to a vendor wide RTGS.** The statement of account of our account is attached for your reference.

Sir, we would like to bring to your kind attention that we are a small-scale industry with existing bank loan and our unit serves the sole source of live hood for us and our workers. We sincerely request your support and assistance in addressing these concerns.

**AZEEZ FABRICS PVT LTD.**Mob.: 89688-62000  
Email : azeez\_fabrics62@hotmail.comSpecialist in : Shearing, Dyeing and  
Finishing of all Types of Knitted FabricsRegd. Off.: 251, Industrial Area-A,  
Ludhiana-141003 (Pb.) INDIA  
CIN: U1B109PB2010PTC034218

Ref. No.....

Date.....

In view of these circumstances, we humbly request that no further EC charges be imposed at this time and that we be granted permission to proceed with effluent re sampling, thereby allowing us to continue operations with the requisite consent.

We appreciate your understanding and consideration of our situation, and we remain committed to complying with all environmental regulations. We look forward to a favourable response.

Thank you for your attention to this matter.

Sincerely,

Atul Verma  
Director  
Azeez Fabrics Pvt Ltd  
251 Industrial Area-A  
Ludhiana

Mobile: - 9815006200

**P.S: - Previous sample report done by PPCB and PBTI and Statement of Account for advance is attached for your ready reference.**



## Punjab Pollution Control Board

Zonal Laboratory, E-648-B, 2<sup>nd</sup> Floor,  
Phase-5, Focal Point, Ludhiana.

Ph. 0161-2676350

E-mail: slabppcbldh@gmail.com

### Water Analysis Report

1. Laboratory Sample no.: E 448/Zonal Lab/2024
2. Name of Industry : M/s Azeez Fabrics (P) Ltd.,  
Industrial Area-A, Ludhiana
3. Name of Sample Collecting Officer : Er. Kanwaldeep Kaur, Environmental Engineer,  
Er. Deepak Chadha, Assistant Environmental Engineer
4. Type of Sample : Grab
5. Date of Sample Collection : 15.03.2024
6. Date of Receiving: 15.03.2024
7. Method Followed IS 3025/ methods of APHA

#### Results:

Sr. No.	Parameters	Final Outlet of ETP	Prescribed Standard
1.	pH	8.3	6.5-8.5
2.	Total Suspended Solids (mg/l)	16	100
3.	Total Dissolved Solids (mg/l)	1402	2100
4.	Chemical Oxygen demand (mg/l)	128	250
5.	Bio-chemical Oxygen Demand (mg/l)	13	30
6.	Oil & Grease (mg/l)	BDL	10
7.	Sulphides (mg/l)	1.2	2.0
8.	Phenolic Compound (mg/l)	BDL	1.0
9.	Ammonical Nitrogen (mg/l)	4.6	50
10.	Total Chromium (mg/l)	BDL	2.0
11.	Sodium Absorption Ratio (SAR)	6.0	26

#### Remarks :-

1. BDL means Below Method Detection Limit.
2. If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.



Junior Scientific Officer,  
Zonal Lab, Ludhiana

Dated 02/04/2024

Ends. No. 99092

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana.
3. The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

Scientific Officer,  
Zonal Lab, Ludhiana

**Punjab Pollution Control Board**  
Zonal Laboratory, E-648-B, 2<sup>nd</sup> Floor,  
Phase-5, Focal Point, Ludhiana.

APPENDIX - C

**Water Analysis Report**

1. Laboratory Sample no.: E/327/Zonal Lab/2023  
 2. Name of Industry: M/s Azeej Fabrics (P) Ltd.,  
25/ Industrial Area A, Ludhiana  
 3. Name of Sample Collecting Officer: Er. Deepak Chadha, AEF  
 4. Type of Sample: Grab  
 5. Date of Sample Collection: 21.02.2023  
 6. Date of Receiving: 21.02.2023  
 7. Method Followed: IS 3025/ methods of APHA

*Handwritten notes:*  
 562  
 21/2/23

**Results:**

Sr. No.	Parameters	Final Outlet of ETP	Prescribed Standard
1.	pH	7.9	6.5-8.5
2.	Total Suspended Solids (mg/l)	15	100
3.	Total Dissolved Solids (mg/l)	1214	2100
4.	Chemical Oxygen Demand (mg/l)	50	250
5.	Bio-chemical Oxygen Demand (BOD <sub>5</sub> ) at 27 °C (mg/l)	10	30
6.	Oil & Grease (mg/l)	BDL	10
7.	Phenolic Compound (mg/l)	BDL	1.0
8.	Total Chromium (mg/l)	BDL	2.0
9.	Sulphide (mg/l)	BDL	2.0
10.	Ammonical Nitrogen (mg/l)	2.6	50
11.	SAR (mg/l)	9.4	26

**Remarks :-**

- BDL means Below Method Detection Limit.
- If any stringent limits/specific standards have been prescribed time to time by MoEF & CC, CPCB and PPCB, then stringent limits/ specific standards would prevail subject to clarification from the concerned Regional office.

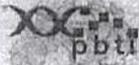
*Handwritten signature:*  
 Junior Scientific Officer,  
Zonal Lab, Ludhiana

Ends. No. 2766-68Dated 28/02/2023

A copy of the above is forwarded to the following for information and necessary action please along with data sheet:-

- The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana,
- The Senior Environmental Engineer, Punjab Pollution Control Board, Zonal Office-1, Ludhiana
- The Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana.

*Handwritten signature:*  
 Assistant Scientific Officer,  
Zonal Lab, Ludhiana



# Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

A Component of Knowledge City, Mohali

An NABL Accredited State Analytical Agency



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BIS Approved | FSSAI Empanelled | IIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI



No. PBTIENV/200423/000043

10117

Dated: 28/04/2023

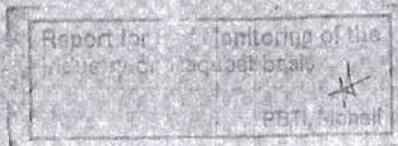
ULR : TC611723000000744F

## TEST REPORT

Sample Registration No. : PBTI/ENV/200423/000043  
Sample code given by customer : Near Main Gate

Issued to:  
Azeez Fabrics Private Limited,  
Industrial Area -A,  
  
Ludhiana,  
PUNJAB

SAMPLE PARTICULARS	
Your Ref. No.	: Email dt. 13/12/2023
Date & Time of Sample Collection	: 20/04/2023 at 12:10pm
Date & Time of Sample Receipt in Lab	: 20/04/2023 at 4:00pm
Sample Identification No.	: PBTI/200423/01, dt. 20.04.2023
Site of Sample Collection	: Azeez Fabrics Private Limited, Industrial Area-A, Ludhiana.
Name/Nature of sample	: Treated Effluent
Type of Sample	: Grab
Point of Sample Collection	: Outlet
Condition of the sample on Receipt	: Intact coded sample under refrigerated & preserved conditions
Qty/Pkg.	: 5.5L approx in plastic & glass bottles
Sampling Method	: Sample drawn by (Mr. Arvinder) PBTi as per APHA guidelines
Test Start Date	: 20/04/2023
Test Completion Date	: 28/04/2023



28/4/2023

Authorized Signatory  
Punjab Biotechnology Incubator Lab  
Employee Code: 16

**Note:**

1. The above results pertain only to the sample tested.
2. There is no addition, deviation or exclusion from the method mentioned.
3. The report shall not be used for advertising or any legal purpose without written permission from the Chief Executive Officer, Punjab Biotechnology Incubator
4. This report cannot be re-produced, except when in full, without the written permission from the Chief Executive Officer, Punjab Biotechnology Incubator
5. Perishable samples will be destroyed after testing, others after one month from the date of issue of the report, unless otherwise agreed with the customer or as required by the applicable regulations.

Format No : PBTI/F/7.8/04  
Revision No. 00 & 25.04.2019

Page No. 1/2

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

# C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbttilabs.com, /pbt\_dst



Dated :

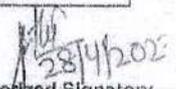
ULR : TC61172300000744F

Sample Registration No. : PBTI/ENV/200423/000043

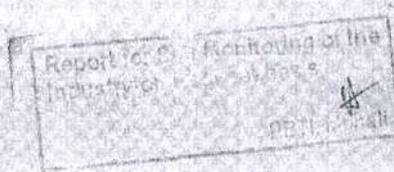
Sample code given by customer : Near Main Gate

## Test Results

S.No.	Parameter	Results	Units	Test Method
1	pH	7.79		IS 3025 (Part 11) 2022
2	Total Suspended Solids (TSS)	9.2	mg/l	IS 3025 (Part 17) 2022
3	Total Dissolved Solids (TDS)	1518	mg/l	IS 3025 (Part 16) 1984
4	Biochemical Oxygen Demand (BOD <sub>3</sub> at 27°C)	27	mg/l	IS 3025 (Part 44) 1993
5	Chemical Oxygen Demand (COD) Total	242	mg/l	IS 3025 (Part 58) 2006
6	Oil & Grease	1.2	mg/l	IS 3025 (Part 39) 2021

  
 28/4/2021  
 Authorized Signatory

Punjab Biotechnology Incubator Lab





# Punjab Biotechnology Incubator

(Department of Science, Technology & Environment, GoP)

A Component of Knowledge City, Mohali

An NABL Accredited State Analytical Agency



210

BIS Approved | FSSAI Empanelled | EIC Approved | APEDA Approved | PPCB Approved | Notified State Water Lab - GoP | Notified Under EPA - GoI

## TAX INVOICE

( Issued Under Section 31 of CGST Act, 2017 )

Original for Recipient

<b>M/s. : Azeez Fabrics Private Limited,</b> Industrial Area -A, Ludhiana. <b>State Name : PUNJAB</b> <b>State Code : 03</b> <b>GSTIN/UIN : 03AAICA732L1ZK</b> Kind Attn. Mr. Atul Verma Contact Details : 9815596879 azeez_fabrics62@hotmail.com <b>Reporting Address :</b> Azeez Fabrics Private Limited, Industrial Area -A, Ludhiana.	<b>Invoice No. : INV/23-24/0190</b> <b>Date : 19/05/2023</b> <b>Ref.No. /Date : Email dt. 13/12/2023</b>
---	--

Sl.	PARTICULARS	Qty.	Unif Rate (Rs.)	Amount (Rs.)
1	Reg.No. ENV/200423/000043 <b>Treated Effluent</b> pH, TSS, TDS, BOD-3 Days, COD & Oil & Grease	1	2200.00	2200.00
Q.No.480		Sub Total		2200.00
<b>PBTI ACCOUNT DETAILS</b>		Collection Charges		2000.00
Account Name	Punjab Biotechnology Incubator Lab	Transportation charges		2400.00
Bank Name	Union Bank of India	Total		6600.00
Bank Account Number	620101246107793	CGST @9.00%		594.00
RTGS/IFSC Code	UBIN0905658	SGST @9.00%		594.00
Branch Address	Phase-10, Mohali- 160 062	IGST @0.00%		0.00
Tax is Payable On Reverse Charge : No		Rounded Off		0.00
(IN WORDS): Rs. SEVEN THOUSAND SEVEN HUNDRED EIGHTY EIGHT ONLY			<b>Grand Total</b>	<b>7788.00</b>

<b>GSTIN : 03AAAJP0817G1ZL</b>	<b>PAN : AAAJP0817G</b>
<b>SAC Code : 998346</b>	
Certified that the Particulars given above are true and correct. E & O.E.	
<b>Terms &amp; Conditions :</b>	
1. Cross cheque/DD should be drawn in favour of Punjab Biotechnology Incubator. Payable at Mohali	
2. Please provide details indicating Invoice No. and TDS deductions (if any) along with your payment.	
3. PBTI is registered as MSME vide no. UDYAM-PB-20-0031215	
4. Subject to Mohali Jurisdiction	
<b>For Punjab Biotechnology Incubator Lab</b>  <b>Authorised Signatory</b>	

National Referral Lab for LMO/GMO Detection under Seeds Act 1966 | Referral Lab under Food Safety and Standards Act 2006

# C-134, Industrial Focal Point, Phase-VIII, SAS Nagar (Mohali) - 160 071, Punjab, India

Phone : +91-172-5020893, 5093595, E-mail : pbt2005@yahoo.com

Website : www.pbttilabs.com, /pbt\_dst



M/S. AZEEZ FABRICS PRIVATE LIMITED  
251 INDUSTRIAL AREA A

LUDHIANA 141003  
PUNJAB INDIA

JOINT HOLDERS :

Nomination : Not Registered

Account Branch : BAREWAL AWANA II  
Address : HDFC BANK LTD  
CANAL RAOD,  
BAREWAL AWANA, DIST- LUDHIANA  
City : BAREWAL AWANA 141012  
State : PUNJAB  
Phone no. : 18002600/18001600  
OD Limit : 90,000.00  
Currency : INR  
Email : AZEEZ\_FABRICS62@HOTMAIL.COM  
Cust ID : 140411561  
Account No : 50200059663488 OTHER  
A/C Open Date : 19/07/2021  
Account Status : Regular  
RTGS/NEFT IFSC: HDFC0002769 MICR : 141240026  
Branch Code : 2769 Product Code : 250

From : 10/03/2025

To : 12/03/2025

Statement of account

Date	Narration	Chq./Ref.No.	Value Dt	Withdrawal Amt.	Deposit Amt.	Closing Balance
10/03/25	FT - CR - 59209316922346 - DEV APPARELS	000000000001462	10/03/25			343,916.80
12/03/25	RTGS CR-ICIC0000011-GULAB INDUSTRIES PVT LTD-AZEEZ FABRICS PVT LTD-ICICR42025031200516907	ICICR42025031200516907	12/03/25		1,000,000.00	1,343,916.80
12/03/25	RTGS DR-IDIB000S14-NORTHMAN ENTERPRISES -NETBANK, MUM-HDFCR52025031299056308-ADV ANCE ZLD	HDFCR52025031299056308	12/03/25	1,000,000.00		343,916.80

STATEMENT SUMMARY :-

Opening Balance  
17,680.86

Dr Count  
1

Cr Count  
2

Debits  
1,000,000.00

Credits  
1,326,236.00

Closing Bal  
343,916.86

Generated On: 12-Mar-2025 12:04

Generated By:  
140411562

Requesting Branch Code: NET

This is a computer generated statement and do not require signature.

HDFC BANK LIMITED

\*Closing balance includes funds earmarked for hold and uncleared funds.

Contents of this statement will be considered correct if no error is reported within 30 days of receipt of statement. The address on this statement is that on record with the Bank as at the day of requesting this statement.

State account branch GSTIN:03AAACH2702H1ZA

HDFC Bank GSTIN number details are available at <https://www.hdfcbank.com/personal/making-payments/online-tax-payment/goods-and-service-tax>.

Registered Office Address: HDFC Bank House, Senapati Bapat Marg, Lower Parel, Mumbai 400013

### Third Party Funds Transfer

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**Congratulations**, your RTGS/NEFT transaction is completed successfully!  
 You've won yourself a Special Offer.

**Available now** \*T&C apply



 Print This Page

Your request has been successfully taken for onward processing and debiting your account. Please ensure that Adequate Funds are available in your account to process this transaction.

#### To Other Bank (RTGS)

STEP 1	STEP 2	STEP 3
ENTER DETAILS	CONFIRM TRANSACTION	ACKNOWLEDGEMENT
Reference Number	RRR0712584742575	
From Account	50200059663488	
Beneficiary Name	Northman Enterprises	
Beneficiary IFSC Code	IDIB000S141	
Beneficiary Account Number	464313595	
Bank Name	INDIAN BANK	
Transfer Amount	1,000,000.00	
Transfer Description	Advance ZLD	
<input type="button" value="Make Another Transfer"/>		

**Note:**

- The actual time taken to credit the account depends on the time taken by the Payee's Bank to process the payment.
- The money will reach the Payee's bank within the time stipulated by the Reserve Bank of India.
- HDFC Bank is not responsible for any charges / commission of any kind levied/charged by the Beneficiary Bank.
- For details on safe NetBanking practices please [click here](#)



PROCESSORS

**OM PROCESSORS PVT. LTD.***Specialists In:**Dyeing, Open width Finishing & Digital Printing of Export Quality of all kind of Knitted Fabrics*

12.03.2025

To  
The Chairman  
Punjab Pollution Control Board,  
Patiala

Sub: Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time alongwith notice for imposition of Environmental Compensation (EC)- M/s Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area- A, Ludhiana.

Respected Sir,

This is reference to your letter no 1175-76 dt 27.02.2025 for hearing held on 12.03.2025 with the Hon'ble Chairman of Punjab Pollution Control Board.

1. We want to inform you that we have deposited Environmental Compensation of Rs. 9,00,000.00 vide Chq No. 097064 dt 05.03.2025 (Axis Bank) in favour of Environmental Engineer, Punjab Pollution Control Board.
2. We have initiated to install ZLD in our Unit with vendor named "R.K.Builder" and advance of Rs. 40,00,000.00 paid to M/s. R K Builders through RTGS vide UTR No. UTIBR72025031100425705 dt 11.03.2025 against Quotation No. RKB/BTI/05 dt 10.03.2025.

So, We are requesting you to please allow us the time to Install ZLD.

Thanks and Regards

For OM PROCESSORS PVT. LTD.

Director

Encl:

1. Proposal Copy
2. Receipt of EC submitted

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**SUN SHINE**  
**DYEING PRIVATE LIMITED**

Experts in Dyeing, Bleaching, Mercerisation and Sueding of all types of Fabrics including all types of processes of Garment dyeing.

To,

Date: 11.03.2025

The Hon'ble Chairman,  
Punjab Pollution Control Board,  
Vatavaran Bhawan,  
Nabha Road, Patiala.

Subject: Reply of Proceeding of the personal hearing given before The chairman of the board on 14.11.2024 W.R.T show cause Notice for No-Compliance of direction issued U/S 33-A of the Water (Prevention & Control Of Pollution) Act, 1974 along with notice for imposition of Environmental Compensation (Ec).

Dear Sir

I am writing to formally inform the Punjab Pollution Control Board (PPCB) that we have initiated the installation of a Zero Liquid Discharge (ZLD) system at our facility located at 261, Industrial Area A, near cheema chowk, Ludhiana, Punjab.

This step aligns with our commitment to environmental sustainability and compliance with pollution control norms. The ZLD system will ensure that our industrial wastewater is completely treated and recycled, leaving no discharge into natural water bodies, thereby contributing to the preservation of Punjab's water resources.

Regd. Office :  
697, Pocket-E-Phase-II,  
Mayur Vihar,  
DELHI-110 091.

Admn. & Works :  
261, Industrial Area-A,  
Ludhiana-3. (Pb.) India  
(M) 98157-98000, 98787-30009  
98153-10520

GSTIN:03AAFCS4935E1ZL  
www.sunshinedyeing.com  
e.mail : info@sunshinedyeing.com

Banker :  
HDFC BANK LTD.,  
The Mall Road, Ludhiana.

64

**SUN SHINE**  
**DYEING PRIVATE LIMITED**

Experts in Dyeing, Bleaching, Mercerisation and Sizing of all types of Fabrics including all types of processes of Garment dyeing.

Most respectfully it is submitted that we have received the copy of letter No 6545 dated 19.11.2024 issued by ZO-1 Ludhiana for proceeding of hearing mentioned in the subject. In this regard we hereby submit as under:

- 1) That we have setup our dyeing unit under name & style of SUNSHINE DYEING PVT LTD the year 1969
- 2) That we have already installed ETP unit at our plant as per the instructions & directions of Punjab pollution control Board.
- 3) That we have also installed online monitoring system which is connected with the PPCB & CPCB portal.
- 4) From the year 1969 we have always been abiding by the rules & regulations set by PPCB from time to time.

**Please Note:-**

- That we have already deposited the EC as per decided by PPCB Rs.7lacs through vide Cheque no 011727 dated 06.03.2025
- That we are very much concerned about clean environment.
- That as per your guidance and instruction by PPCB we are moving to in-house ZLD technique.
- That we have placed the order to JBR to Install the ZLD Plant.

**Regd. Office :**  
697, Pocket-E-Phase-II,  
Mayur Vihar,  
DELHI-110 091.

**Admn. & Works :**  
261, Industrial Area-A,  
Ludhiana-3, (Pb.) India  
(M) 98157-98000, 98787-30009  
98153-10520

**GSTIN:03AAFCS4935E1ZL**  
**www.sunshinedyeing.com**  
**e.mail : info@sunshinedyeing.com**

**Banker :**  
**HDFC BANK LTD.,**  
**The Mall Road, Ludhiana**

70  
**SUN SHINE**  
**DYEING PRIVATE LIMITED**

Experts in Dyeing, Bleaching, Mercerization and Dyeing of all types of Fabrics including all types of processes of Garment dyeing.

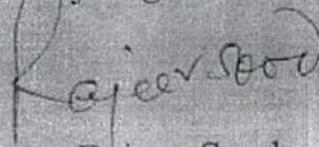
Further details attached with this request letter.

- That we have paid advance to JBR Rs.10lacs.
- That ZLD installation work will start from April-May.2025

We request you kindly give us the permission to operate the plant with existing technology.

Thanking You,

For Sun Shine Dyeing Pvt Ltd



Rajeev Sood  
(Director)

Regd. Office :  
697, Pocket-E-Phase-II,  
Mayur Vihar,  
DELHI-110 091.

Admn. & Works :  
261, Industrial Area-A,  
Ludhiana-3. (Pb.) India  
(M) 98157-98000, 98787-30009  
98153-10520

GSTIN:03AAFCS4935E1ZL  
www.sunshinedyeing.com  
e.mail : info@sunshinedyeing.com

Banker :  
HDFC BANK LTD.,  
The Mall Road, Ludhiana.

**PRITAM SCIENTIFIC DYERS**

16-A, Industrial Area-A Extn., Ludhiana-141008 (Pb.) INDIA  
+91-161-5051761 ☐ +91-80000-00352, 97811-00579  
sales@pritamscientificdyers.com

To  
The Chairman,  
Punjab pollution control board  
Vatavaran Bhawan, Nabha Road,  
Patiala, Punjab, India, 147001.

Date-12/03/2025

**Sub :-** Reply for notice to issue directions u/s 33-A of the water (prevention & control of pollution) act 1974 as amended from time to time along with notice for imposition of Environmental compensation ( EC).

Respected sir,

We have received your office letter 1159-60 dated 27/2/2025 regarding for notice to issue directions u/s 33-A of the water (prevention & control of pollution) act 1974 as amended from time to time along with notice for imposition of Environmental compensation ( EC). As per your letter we have required to deposit Environmental compensation (EC). Of Rs;- 500000/- (Five Lacs only) so in reference to your letter have been deposited Environmental compensation ( EC) of Rs;- 500000/- (Five Lacs only) along with cheque no-000388 dated 10/3/2025. ( Copy of letter along with cheque received by your Local office Regional office-1 is attached)

We are also informing you that have already paced order of ZLD CUM Recycled of waste water treatment of 500 KLD to **M/S FLOSYS WATER SOLUTIONS PRIVATE LIMITED, 15038, 14TH AV.GAUR CITY-2, GREATER NOIDA, UP- 201309** & also paid advanced to same of Rs;-1100000/- (Eleven lacs only) as follows Rs.1,00,000/- (utr no.INDBH23017985340) dated 23/01/2025 and Rs.10,00,000/- (utr no.C85805070325164202) dates 07/03/2025. Copy of feasibility report of 500 KLD Project report & pert chart is also attached.

We would also like to inform that we have already submitted the copy of ZLD CUM Recycle of wastewater Project report to the local zonal office of Punjab Pollution control board Zonal Office -1, E-648-B, Phase-V, Focal Point, Ludhiana (receiving also attached herewith.).

As per discussion with supplier our ZLD CUM Recycled of wastewater treatment will be installed within 6-7 month so we are humbly requesting to please give us 6-8 month so that we can full fill all the norms of Punjab pollution control board.

Thanking you

Your truly

For Pritam Scientific Dyers

*Satinder Singh*

Proprietor



# Sagar Apparels

Specialists In : Dyeing & Bleaching of All Type of Knitted Cloth

To  
The Hon'ble Chairman,  
Punjab Pollution Control Board  
Vatavaran Bhawan, Nabha Road,  
Patiala

Dated: 12.03.2025

**Subject:** Reply of proceeding of the personal hearing given before the hon'ble Chairman of the board on 14.11.2024 w.r.t show cause notice for non-compliance of directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 along with notice for imposition of Environmental Compensation (EC).

Respected Sir,

Most respectfully it is submitted that we have received the copy of letter No. 1169-70 dated 27.02.2025 issued by ZO-1 Ludhiana for proceeding of hearing mentioned in the subject. In this regard, we would like to submit the following for your kind consideration:

1. That we have setup our Dyeing unit under name and style of Sagar Apparels.
2. That we have already installed ETP unit with SBR Technology at our plant as per the instructions & directions of Punjab Pollution Control Board.
3. We have installed an online monitoring system OCEMS connected with PPCB and CPCB portals.
4. That we have always been abiding by the rules & regulations framed by PPCB from time to time.
5. We have been imposed an Environment Compensation EC of Rs 5,00,000/- (Five lakhs), and which has been deposited as per direction of PPCB. (Copy Encls.)

### Update on ZLD Technology Implementation:

We are very much concerned about keeping our Environment clean. We are actively working on setting up the ZLD technology in our unit. The industry is committed to upgrade the treatment plant by installing ZLD system and commencement of work will start from April-May 2025.

That we have placed the order with **JBR Technologies Ltd.** to install the ZLD Plant at our unit.

- Quotation/ PO (Copy Enclosed)
- Advance Payment of Rs 10,00,000/- (Ten Lakhs) (Copy Enclosed)

We request you to kindly give us the consent to operate our plant with existing ETP with SBR technology for water treatment installed in our unit.

Thanking you,

*Rajneesh Sood*

Sagar Apparels (PROP.)

GST IN : 03AEBPS1525F1Z0

E-mail : rajneeshsood77@gmail.com

Add. : B-XXX-2586-87, Baba Gajja Jain Colony, Near Moti Nagar, LUDHIANA-141010 (Punjab) India.

GSTIN : 03ACYPK6329G1ZB

Cell : 98140-21411  
97796-99999

# National Scientific Dyers

37, INDUSTRIAL AREA-A, LUDHIANA.

Ref. No. \_\_\_\_\_

Dated : 12-03-2025

To  
The Chairman  
Punjab pollution control board  
Vatavaran Bhawan. Nabha Road  
Patiala

12/3/2025  
N.S.D.  
SEE (ZLD)

**Sub** :- Reply for notice to issue directions u/s 33-A of the water ( prevention & control of pollution ) act 1974 as amended from time to time along with notice for imposition of Environmental compensation ( EC).

Respected sir,

We have received your office letter 1163-64 dated 27/2/2025 regarding for notice to issue directions u/s 33-A of the water ( prevention & control of pollution ) act 1974 as amended from time to time along with notice for imposition of Environmental compensation ( EC). As per your letter we have required to deposit Environmental compensation (EC). Of Rs;- 500000/- (Five Lacs only) so in reference to your letter have been deposited Environmental compensation ( EC) of Rs;- 500000/- (Five Lacs only) along with cheque no-002506 dated 6/3/2025. ( Copy of letter along with cheque received by your Local office Regional office-1 is attached)

We are also informing you that have already placed order of ZLD CUM Recycled of waste water treatment of 500 KLD to **M/S FLOSYS WATER SOLUTIONS PRIVATE LIMITED, 15038, 14TH AV.GAUR CITY-2, GREATER NOIDA, UP-201309** & also paid advanced to same of Rs;-1100000/- (Eleven lacs only) along with cheque no-002507 dated 7/3/2025 (receipt of Payment From Flosys Water Solutions Private Limited also attached herewith). Copy of feasibility report of 500 KLD Project report & pert chart is also attached.

We would also like to inform that we have already submitted the copy of ZLD CUM Recycle of waste water Project report to the local zonal office of Punjab Pollution control board Zonal Office -1, E-648-B, Phase-V, Focal Point, Ludhiana.(receiving also attached herewith.).

As per discussion with supplier our ZLD CUM Recycled of waste water treatment will be installed within 6-7 month so we are humbly requesting to please give us 6-8 month so that we can full fill all the norms of Punjab pollution control board.

Thanking you

You're truly

**For National Scientific Dyers**

*Rajendra*

**Prop.**

Government of Punjab  
Department of Science, Technology & Environment  
(STE Branch)

No. 10/228/2019/STE-5/1594066/1

Dated, Chandigarh the 10<sup>th</sup> October, 2019

**Directions for Abatement of Pollution in Buddha Nallah u/s 5 of the  
Environment Protection Act, 1986**

1. WHEREAS, Hon'ble Punjab & Haryana High Court in CWP No. 7036 of 2005 along with four other writ petitions No. 13881 of 2006, 14744 of 2007, 4472 of 2009 and 8970 of 2009 dealt in detail on various issues to make Budha Nallah and Ludhiana pollution-free and ensure public hygiene so that the contaminated water passing through Budha Nallah, which ultimately merges in the river Sutlej, does not become a source of health hazard and cause epidemic.
2. And whereas, during the course of hearing of the case by Hon'ble P&H High Court, the Government of Punjab vide order dated 11.10.2006 appointed Shri P.Ram, IAS, Principal Secretary Technical Education & Industrial Training as Project Coordinator for Cleaning of Budha Nallah and constituted Technical Committee comprising of officers from various departments to assist the Project Coordinator for evolving a long term strategy for its execution. Further, Punjab State Council for Science and Technology (PSCST) was asked to provide all the required secretarial/ technical support to the Project Coordinator.
3. And whereas, P. Ram Committee filed 10 Status Reports in the Hon'ble Punjab & Haryana High Court from February, 2007 to March, 2010. The major recommendations made by P.Ram Committee regarding treatment of industrial effluents and domestic wastewater are as under:
  - (i) Industrial Effluents must be segregated from the domestic sewage
  - (ii) No effluents or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej
  - (iii) Assessment of wastewater generation from the city of Ludhiana
  - (iv) All the textile dyeing & bleaching units in Ludhiana to set up treatment plants individually or collectively to achieve zero liquid discharge
  - (v) All electroplating units in Ludhiana to achieve zero liquid discharge
  - (vi) Industry to install, "Online Monitoring System" for ensuring regular & un-interrupted operation & maintenance of ETPs & CETPs
  - (vii) The treated sewage of all the STPs in Ludhiana be used for irrigation.
  - (viii) Setting up of power plants based on cow dung being generated from the city
  - (ix) De-silting of all the sewers by using latest technology
  - (x) Connecting all drains with main sewers and laying of sewers in un-sewered areas
  - (xi) PPCB should strengthen its scientific staff to monitor the industry in Ludhiana to ensure 100% compliance

(xii) Release of 500 cusec of water into Budha Nallah

4. And whereas, during the pendency of the case in the Hon'ble High Court, Punjab Pollution Control Board engaged the services of National Environmental Engineering Research Institute (NEERI), Nagpur in March, 2008 for conducting an in-depth study for effective wastewater management in textile dyeing and electroplating industries in Ludhiana. NEERI submitted its report in May, 2009. The major recommendations are as under:

- (i) The Budha Nallah has no assimilative capacity to sustain any waste water discharges, as there is no surface water flow available in the nallah except during peak monsoon. Therefore, direct discharge of domestic sewage or industrial effluent including washings from cattle sheds into Budha Nallah must not be allowed for protection of natural water resources used for drinking and agriculture purposes.
- (ii) Considering the fact that no dilution water is available in Budha Nallah due to non-availability of surface water and lean flow in river Sutlej during critical season, the waste water generated from textile dyeing and electroplating industries must aim at zero liquid effluent discharge facilitating recycling/reuse for industrial uses and other purposes.
- (iii) Zero Liquid Effluent Discharge (ZLD) treatment scheme recommended for large scale Textile Dyeing Units which would require an implementation period of 6 - 8 months.
- (iv) The small and medium scale textile dyeing units should set up common effluent treatment plant (CETP) based on zero liquid effluent discharge. The implementation period for CETPs would be around 18 - 24 months.
- (v) The textile dyeing units discharging directly onto land also need to implement treatment facility based on zero liquid effluent discharge including reject management.
- (vi) In case of scattered units, either these units must install their own ETPs aiming at zero liquid effluent discharge including reject management or shift to some suitable locations to avail the facility of CETP.
- (vii) The large and medium scale electroplating industries at individual level also need to upgrade their ETPs aiming at zero liquid effluent discharge including reject management.
- (viii) All the small-scale electroplating units with individual ETP to join the CETP for ensuring effective treatment of toxic effluents and the CETP must be upgraded through implementation of advance treatment system including reject management aiming at zero liquid effluent discharge.
- (ix) The industrial effluents and washing from cattle sheds be segregated from domestic sewage. The STPs must therefore treat only domestic sewage for which the plants have been basically designed.
- (x) The STPs must be taken up for capacity expansion and upgraded through implementation of appropriate technology at secondary stage to meet the inland surface water discharge norms including disinfection and minimum DO concentration of safe level for sustainability of biological life in the aquatic system.
- (xi) The treated effluent from STPs meeting the discharge norms for inland surface water must be reused for irrigation purpose as against the existing practice of discharging into surface water bodies. This will not only lead to protection of natural water resources but also facilitate conservation of water.

(xii) In future, for any proposal on industrial development projects in and around Ludhiana (within 15 km radius from the periphery of Budha Nallah) the endeavour of the Regulatory Authorities must be to ensure appropriate wastewater management aiming at zero liquid effluent discharge including reject management. This will facilitate recycle/reuse of the renovated water leading to conservation of natural resource in the area vis-à-vis improvement in the quality of surface and ground water.

5. And whereas, Hon'ble Punjab & Haryana High Court passed various orders during the pendency of the case towards implementing a series of steps to control pollution in Budha Nallah/River Sutlej. The High Court vide order dated 14.11.11 disposed of CWP No. 7036 of 2005 along with other civil writ petitions concerning the matter by directing that the High Powered Committee already constituted under the chairmanship of Chief Secretary concerning Budha Nallah shall continue to meet periodically and shall also monitor actively, protection and preservation of Budha Nallah, its environment and ecology and that of Ludhiana city.

6. And whereas, Hon'ble High Court in its final order disposing of the petitions also observed that

*"So far as the writ petitions filed by Tajpur Road Dyeing and Industries Associations and Dyeing Effluent Treatment Society i.e. CWP No. 4472 of 2009 and CWP No.8970 of 2009 respectively are concerned, we are of the view that no direction as prayed for can be issued as industry for its profits and gains cannot show its back to responsibilities and demands, towards betterment of the community. The industry cannot turn blind towards its social role. Let industry at first instance install CETP or achieve zero liquid discharge as prescribed by expert bodies. Thereafter, it may raise claim before the appropriate forum for disbursal of subsidy. As and when the same is done, we are of the view that the State Government shall take a pragmatic view and consider the demands of the industry raised in these two writ petitions, while balancing the legitimate concerns of all classes or sections of people."*

7. And whereas, NGT is hearing OA 916 of 2018 (earlier OA no. 101 of 2014) regarding pollution in river Sutlej. NGT has vide order dated 24/07/2018 constituted a Monitoring Committee to closely monitor the status of pollution and steps being taken to control the pollution in river Sutlej. Based on the report of the Committee, NGT vide order dated 14.11.2018 imposed a penalty of Rs. 50 crores on State of Punjab.

8. And whereas, NGT vide order dated 28/02/2019 expanded the Monitoring Committee and made Justice Pritam Pal, Former Judge Punjab and Haryana High Court as Chairman and included Sh. Subodh Agrawal, ex-Chief Secretary as Senior Member and Sh. Babu Ram, ex-Member Secretary as Member. The expanded monitoring committee has held 5 meetings so far and has reviewed various matters connected with pollution in rivers/ Budha Nallah and passed various directions as follows:

- (i) Prepare Comprehensive Plan to address the problem of pollution in Budha Nallah
- (ii) Mapping of all the industries, conveyance systems and other related details
- (iii) Strengthening of inspections by including senior officers and third-party inspections
- (iv) Sealing of the Bypass mechanism of Sewage Treatment Plants

- (v) O&M manual for Sewage Treatment Plants
- (vi) Levy of penalties on the Operators of STPs
- (vii) Fixing the responsibility of supervisory officers
- (viii) Composite sampling for quality of effluents at STPs
- (ix) Levy of environmental compensation on non-compliant units
- (x) Legal framework for working of CETPs
- (xi) Handling of Dairy Waste

9. And whereas, NGT has taken note of the news item published regarding polluted stretches of various rivers in the country. NGT vide order dated 20/09/2018 in O.A. No. 673/2018 directed all the States/ UTs to frame action plans to restore the polluted stretches to the prescribed standards. Further, NGT has also constituted River Rejuvenation Committees for preparation and subsequent monitoring of the implementation of the Action Plans. NGT has also directed Chief Secretary to personally monitor the progress. Accordingly, State Apex Committee has been set up under Chief Secretary.

10. And whereas, NGT vide order dated 07/03/2019 in O.A. No. 606/2018 has directed the Chief Secretary to monitor various environment protection plans at personal level and submit quarterly report to NGT. NGT has also directed personal appearance of Chief Secretary.

11. And whereas, Ludhiana city is currently under critically polluted industrial cluster as per the assessment of CPCB and Ministry of Environment & Forests, Government of India. No new or expansion of existing water polluting industry is allowed causing a setback to the industrial growth of the city. Concerted efforts are required to bring the city out of critically polluted industrial cluster.

12. And whereas, the State Government has also set up Steering Committee under Chief Secretary for monitoring of various initiatives for abatement of pollution in Budha Nallah.

13. And whereas, the Government has considered all the aspects of the matter including various recommendations and decisions of the High Court, NGT and Other Committees, the Government is satisfied that directions are required to be issued u/s 5 of Environment (Protection) Act 1986 for ensuring abatement of pollution in Budha Nallah/River Sutlej.

14. And therefore, the Government has decided to issue following directions u/s 5 of the Environment (Protection) Act 1986:

**Segregation of Industrial effluents**

- (i) Industrial effluents and dairy waste whether treated/ partially treated or untreated shall not be discharged into municipal sewer.

**Measures to be taken by PPCB**

- (ii) PPCB to be nodal agency to ensure setting up of CETPs and segregation of Industrial effluents

PPCB has the requisite legal and administrative powers under Water (Control and Prevention of Pollution) Act, 1974 to direct, supervise and secure execution of CETPs and segregation of industrial effluents. PPCB shall accordingly be the nodal agency to ensure setting up of CETPs and segregation of effluents as per the Action Plan.

(iii) Setting up of CETP for Industrial Area-A Units

PPCB shall facilitate setting up of CETP to cater to industrial units located in Industrial Area cluster. Necessary action shall be taken by PPCB under Water Act, 1974.

(iv) Connecting Scattered Units

As per GIS mapping, several small-scale scattered units fall within one or two km distance from the conveyance system of 3 CETPs. PPCB shall ensure that these units are mandatorily made to join CETPs.

(v) Stringent Standards for remaining scattered units

In order to ensure segregation of industrial effluents from the domestic waste water as per the recommendations of P Ram Committee and NEERI, the remaining scattered units shall either relocate to the catchment area of CETPs being set up or upgrade their treatment systems to ZLD so that these units don't discharge into Municipal Sewer.

(vi) Legally binding mechanism for CETPs

PPCB shall prepare detailed mechanism for successful operation of the CETPs and issue necessary directions under Water Act, 1974.

(vii) CETPs to be made operational as per time schedule

All CETPs to be made operational as per time schedule given in Action Plans, failing which PPCB shall take action against industry including levying of Environmental Compensation.

(viii) No new consent or enhancement of existing consent by PPCB

No new consent or enhancement of existing consent to discharge industrial effluents into municipal sewer shall be given by PPCB.

(ix) Dairies shall also be brought under regulatory regime by PPCB

**Measures to be taken by Municipal Corporation, Ludhiana**

(x) Disconnection from Municipal Sewer



MC Ludhiana shall disconnect the connection to municipal sewer once connection to CETP conveyance system is established, which shall carry industrial effluents as well as any domestic waste from the industrial unit

- (xi) No new connection or enhancement of existing connection by MC Ludhiana

MC Ludhiana shall not grant any new connection or enhancement of existing connection to municipal sewer for discharging industrial effluents.

- (xii) Design of Sewage Treatment Plants

Municipal Corporation, Ludhiana shall design the Sewage Treatment Plant by taking into account the current discharges and not on the basis of per capita norms. Further, all the uncovered areas whether authorized or unauthorized, should be taken into account for estimating the discharge for setting up of STPs to ensure that no outlet is directly discharging into Budha Nallah.

- (xiii) Installation of Flow Meter, CCTV and OCEMS on STPs

MC Ludhiana shall install ultrasonic flow meters, CCTVs and OCEMS on all the existing and proposed STPs for their effective monitoring. The data captured should be uploaded on the website of PPCB, DECC and CPCB.

- (xiv) Reuse of treated waste water for irrigation

MC Ludhiana shall reuse the treated waste water for irrigation, construction, thermal power plants, horticulture, green belts, etc.

- (xv) Management of Dairy Waste

MC Ludhiana shall set up Effluent Treatment Plants and Bio Gas Plants of adequate capacity for the management of Dairy Waste being generated from Tajpur and Haibowal Dairy Complex to ensure that no outlet is directly discharging into Budha Nallah.

**Measures to be taken by Punjab State Council for Science and Technology (PSCST)**

- (xvi) Setting up of Project Management Unit

PSCST shall set up Project Management Unit to provide technical and managerial support and assist the Department of Environment, Chief Secretary and NGT Committee in monitoring the progress of activities assigned to PPCB and MCL.

- (xvii) Real time and online monitoring systems

PSCST shall setup real time monitoring of industrial effluents and domestic waste water for Directorate of Environment and Climate Change and PPCB. All the online systems installed by the industries and sewage treatment plants shall be connected

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on single dashboard for effective monitoring of the industrial effluents and domestic waste water.

(xviii) Monitoring of River Water Quality

PSCST shall collaborate with IIT Ropar for River Sutlej Water Quality Modelling to analyse the data being captured by the Real Time Water Quality Monitoring Stations installed on it.

15. In case of failure to comply with the aforementioned directions, action in accordance with the provisions of the Environment (Protection) Act 1986 shall be taken.

Place: Chandigarh

**R.K.VERMA, IAS**  
Principal Secretary Science, Technology  
& Environment, Punjab

Date: 9<sup>th</sup> October 2019

Endst. No. 10/228/2019/STE-5/1594066/2-3

Dated, Chandigarh the 10<sup>th</sup> October 2019

A copy is forwarded to the following for information please.

- (i) Chief Secretary, Government of Punjab
- (ii) Chief Principal Secretary to Chief Minister, Punjab

*Jahnu Kumar*  
Superintendent

Endst. No. 10/228/2019/STE-5/1594066/4-13

Dated, Chandigarh the 10<sup>th</sup> October 2019

A copy is forwarded to the following for information and necessary action.

- (i) Administrative Secretary, Local Government, Punjab
- (ii) Administrative Secretary, Housing & Urban Development, Punjab
- (iii) Administrative Secretary, Water Supply & Sanitation, Punjab
- (iv) Administrative Secretary, Industries & Commerce, Punjab
- (v) Chief Executive Officer, Punjab Municipal Infrastructure Development Company
- (vi) Chief Executive Officer, Punjab Water Supply and Sewerage Board
- (vii) Deputy Commissioner, Ludhiana
- (viii) Commissioner, MC, Ludhiana
- (ix) Chairman, PPCB
- (x) Member Secretary, PPCB

*Jahnu Kumar*  
Superintendent



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5724

Regd.

Dated 08/09/24

To

M/s Centex International Pvt Ltd,  
Sua Road, Gobindgarh, Focal Point,  
Phase 7, Ludhiana.

**Subject:** Proceedings of the personal hearing given by Chairman of the Board on 13.08.2024 w.r.t notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD).

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Vicky Bansal, EE, ZO-2, Ludhiana

On behalf of industry

Sh. Harinder Thakur, CEO

Officers of the Board brought out that the industry is large scale red category dyeing unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH4/2024/25295960 dated 08.05.2024, which is valid upto 30.06.2024 with certain conditions and with special conditions mentioned therein.

Now, the industry has applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS on 01.07.2024.

The industry has taken shares of 1000 KLD of 40 MLD CETP. Due to connectivity issues, the industry till date has failed to connect its outlet with the dedicated conveyance system of CETP. As per the directions issued to SPV on 22.12.2020, the industrial which fails to make connectivity to the CETP were required to surrender their shares to SPV / PDA so as to make a way for scattered industries willing to setup their units in CETP command area. However, the industry has yet to surrender its shares, thus blocking 1 MLD capacity of 40 MLD CETP.

The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

Thereafter, the industry was issued notice u/s 33-A of the Water Act, 1974 alongwith the show cause notice for revocation of consent to operate under the Water Act, 1974 with opportunity of personal hearing before Chairman on 04.01.2024, wherein it was decided as under:

1. The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
2. The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
3. The industry shall ensure compliance of special consent condition earlier imposed to the industry i.e the industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

4. Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.

The industry was again visited by the officer of the Board on 14.02.2024 and it was observed as under:

1. The industry was found in operation at time of visit and is engaged in manufacturing of scarf's, stalls & sweaters.
2. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
3. The industry has neither submitted any progress report nor work regarding the installation and commissioning of ZLD plant as per special condition of consent to operate granted to the industry.
4. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
5. The industry was given deadline to upgrade its ETP to ZLD upto 31.03.2024, but no progress has been achieved by the industry till date.
6. The treated effluent sample were lastly collected by officer of the Board on 14.02.2024 and as per analysis results received from Lab, all the parameters were found to be complying with the standards prescribed for textile dyeing units as well as stringent standards (pH @ 7.8, BOD @ 8 mg/l, TDS @ 1895 mg/l, TSS @ 32 mg/l, COD @ 48 mg/l, Amonical Nitrogen @ 5.8, Phenolic Compound @ BDL, Total Chrome @ BDL, Sulphide @ BDL SAR @ 4.2, Oil & Grease @ BDL). The parameters are also found confirming stringent standards prescribed for large scale dyeing units.

The industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 04.01.2024.

Thereafter, the industry was given personal hearing before the Chairman of the Board on 23.04.2024. Wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.
6. The industry will be re-heard again after 15.06.2024.
7. Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.

To verify the contentions and compliance of decision of the hearing, the industry was visited by the officer of the Board on 19.06.2024 and it was observed as under:-

1. The industry was found in operation at time of visit and is engaged in manufacturing of scarf's, stalls & sweaters.
2. The industry has installed 17 printing tables (manual) and 01 automatic printing machine.
3. The industry has installed 18 soft flow machines, 05 fabric dyeing jet flow, 04 jigger fabric machines, 02 dip dyeing, 57 yarn dyeing machines, 06 winch machines and 02 garment washing machines. All the machines are of varying capacities.

4. The industry has installed ETP based on biological treatment.
5. During the visit, sample of the trade effluent was collected from outlet of the ETP on 19.06.2024, as per analysis report the concentration of the various parameters are within the prescribed limit of MoEF&CC. However, the parameters are not found confirming with the stringent standards prescribed for large scale dyeing units.

	pH	TSS (mg/l)	TDS (mg/l)	COD (mg/l)	BOD (mg/l)	O & G (mg/l)	Sulphides (mg/l)	Phenolic Compounds (mg/l)	Ammonical Nitrogen (mg/l)	Total Cr (mg/l)	SAR
Outlet of ETP	8.1	42	1713	80	12	4.2	BDL	BDL	14	BDL	8.0
MoEF& CC Standards	6.5-8.5	100	2100	250	30	10	2.0	1.0	50	2.0	26
Stringent Standards	6.0-8.5	<20	2100	<50	<10	-	-	-	<35	-	7.0

6. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The industry has neither submitted any progress report nor work regarding the installation and commissioning of ZLD plant as per special condition of CTO granted to the industry.
8. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 Lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
9. The industry was given deadline to upgrade its ETP to ZLD upto 30.06.2024, but no progress has been achieved by the industry till date.

The industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 23.04.2024.

Notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD) was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

Sh. Harinder Thakur, CEO of the industry attended the hearing and submitted a written reply which was taken on record. He accepted that the industry was not complying with the effluent discharge standards as prescribed by the Board. However, he could not give any satisfactory reply to the observations raised during the hearing.

After hearing, the CEO of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after ZLD compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.

6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No.....5725.....

*[Signature]*  
For and on behalf of  
Punjab Pollution Control Board  
Dated 23/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action.

*[Signature]*  
For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana  
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5764

Regd.

Dated 25/09/24

To

M/s Centex International Pvt Ltd,  
Sua Road, Gobindgarh, Focal Point,  
Phase 7, Ludhiana.

**Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.**

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is large scale red category dyeing unit and was granted consent to operate under the Water Act, 1974 vide no. CTOW/Renewal/LDH4/2024/25295960 dated 08.05.2024, which is valid upto 30.06.2024 with certain conditions and with special conditions mentioned therein.

And whereas, now, the industry has applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS on 01.07.2024.

And whereas, the industry has taken shares of 1000 KLD of 40 MLD CETP. Due to connectivity issues, the industry till date has failed to connect its outlet with the dedicated conveyance system of CETP. As per the directions issued to SPV on 22.12.2020, the industrial which fails to make connectivity to the CETP were required to surrender their shares to SPV / PDA so as to make a way for scattered industries willing to setup their units in CETP command area. However, the industry has yet to surrender its shares, thus blocking 1 MLD capacity of 40 MLD CETP.

And whereas, the industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

And whereas, thereafter, the industry was issued notice u/s 33-A of the Water Act, 1974 alongwith the show cause notice for revocation of consent to operate under the Water Act, 1974 with opportunity of personal hearing before Chairman on 04.01.2024, wherein it was decided as under:

1. The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
2. The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
3. The industry shall ensure compliance of special consent condition earlier imposed to the industry i.e the industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

4. *Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.*

And whereas, the industry was again visited by the officer of the Board on 14.02.2024 and it was observed as under:

1. The industry was found in operation at time of visit and is engaged in manufacturing of scarf's, stalls & sweaters.
2. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
3. The industry has neither submitted any progress report nor work regarding the installation and commissioning of ZLD plant as per special condition of consent to operate granted to the industry.
4. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
5. The industry was given deadline to upgrade its ETP to ZLD upto 31.03.2024, but no progress has been achieved by the industry till date.
6. The treated effluent sample were lastly collected by officer of the Board on 14.02.2024 and as per analysis results received from Lab, all the parameters were found to be complying with the standards prescribed for textile dyeing units as well as stringent standards (pH @ 7.8, BOD @ 8 mg/l, TDS @ 1895 mg/l, TSS @ 32 mg/l, COD @ 48 mg/l, Amonical Nitrogen @ 5.8, Phenolic Compound @ BDL, Total Chrome @ BDL, Sulphide @ BDL SAR @ 4.2, Oil & Grease @ BDL). The parameters are also found confirming the stringent standards prescribed for large scale dyeing units.

And whereas, the industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 04.01.2024.

And whereas, thereafter, the industry was given personal hearing before the Chairman of the Board on 23.04.2024. Wherein it was decided that:-

1. *The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.*
2. *The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.*
3. *The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.*
4. *The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.*
5. *Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.*
6. *The industry will be re-heard again after 15.06.2024.*
7. *Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.*

And whereas, to verify the contentions and compliance of decision of the hearing, the industry was visited by the officer of the Board on 19.06.2024 and it was observed as under:-

1. The industry was found in operation at time of visit and is engaged in manufacturing of scarf's, stalls & sweaters.

2. The industry has installed 17 printing tables (manual) and 01 automatic printing machine.
3. The industry has installed 18 soft flow machines, 05 fabric dyeing jet flow, 04 jigger fabric machines, 02 dip dyeing, 57 yarn dyeing machines, 06 winch machines and 02 garment washing machines. All the machines are of varying capacities.
4. The industry has installed ETP based on biological treatment.
5. During the visit, sample of the trade effluent was collected from outlet of the ETP on 19.06.2024, as per analysis report the concentration of the various parameters are within the prescribed limit of MoEF&CC. However, the parameters are not found confirming with the stringent standards prescribed for large scale dyeing units.

	pH	TSS (mg/l)	TDS (mg/l)	COD (mg/l)	BOD (mg/l)	O & G (mg/l)	Sulphides (mg/l)	Phenolic Compounds (mg/l)	Ammonical Nitrogen (mg/l)	Total Cr (mg/l)	SAR
Outlet of ETP	8.1	42	1713	80	12	4.2	BDL	BDL	14	BDL	8.0
MoEF& CC Standards	6.5-8.5	100	2100	250	30	10	2.0	1.0	50	2.0	26
Stringent Standards	6.0-8.5	<20	2100	<50	<10	-	-	-	<35	-	7.0

6. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The industry has neither submitted any progress report nor work regarding the installation and commissioning of ZLD plant as per special condition of CTO granted to the industry.
8. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 Lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
9. The industry was given deadline to upgrade its ETP to ZLD upto 30.06.2024, but no progress has been achieved by the industry till date.

And whereas, the industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 23.04.2024.

And whereas, notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD) was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

And whereas, Sh. Harinder Thakur, CEO of the industry attended the hearing and submitted a written reply which was taken on record. He accepted that the industry was not complying with the effluent discharge standards as prescribed by the Board. However, he could not give any satisfactory reply to the observations raised during the hearing.

And whereas, after hearing, the CEO of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.

3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings were conveyed to the industry vide this office letter no. 5724-25 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

***"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."***

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No. 5765

For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana  
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5766

Regd.

Dated 25/09/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s Centex International Pvt Ltd, Sua Road, Gobindgarh, Focal Point, Phase 7, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

2. Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

3. Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

4. The subject cited industry was issued afforded an opportunity of personal hearing before Chairman of the Board on 04.01.2024 for ensuring compliance of the above said directions, wherein it was decided as under:

- The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
- The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
- The industry shall ensure compliance of special consent condition earlier imposed to the industry i.e the industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
- Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.

5. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

6. Thereafter, the industry was again afforded an opportunity of personal hearing before the Chairman of the Board on 23.04.2024 due to non-compliance of directions issued by the Government, wherein it was decided that:

- a) *The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.*
- b) *The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.*
- c) *The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.*
- d) *The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.*
- e) *Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.*
- f) *The industry will be re-heard again after 15.06.2024.*
- g) *Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.*

7. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

8. Accordingly, the industry was once again afforded an opportunity of personal hearing before Chairman of the Board on 13.08.2024. Sh. Harinder Thakur, CEO of the industry attended the hearing and submitted a written reply which was taken on record. He accepted that the industry was not complying with the effluent discharge standards as prescribed by the Board. However, he could not give any satisfactory reply to the observations raised during the hearing.

9. After hearing, the CEO of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of

the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.

5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
  6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.
10. The proceedings were conveyed to the industry vide this office letter no. 5724-25 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

This is for compliance, please.

Endst. No. 5767

For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24, Ky

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board  
Ky





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/...5.7.20

Regd.

Dated 23/09/24

To

M/s Duke Fabrics India Limited,  
G.T. Road (West),  
Ludhiana.

**Subject:** Proceedings of the personal hearing given by Chairman of the Board on 13.08.2024 w.r.t notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

**The following were present:**

**On behalf of PPCB**

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Vickram Bansal, EE, ZO-2, Ludhiana

**On behalf of industry**

Sh. Rajesh Shrivastav, Manager

Officers of the Board brought out that the industry is a large-scale dyeing unit and was granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2023/20714433 dated 09.02.2023, valid upto 31.03.2024 for the production of finishing of knitted & fabrics @ 12 MT/day, knitted dyed fabrics @ 5 MT/day, readymade garments @ 2000 numbers/day, dyeing of yarn & fabrics @ 12 MT/day and garments printing @ 1000 numbers/day, with generation of trade effluent @ 1845 KLD into sewer after treatment through ETP and domestic effluent @ 65.0 KLD into sewer.

All large-scale dyeing units of Ludhiana which are discharging their treated trade effluent into sewer line of MCL were required to install ZLD technology by 31.03.2024 as directed by the Punjab Pollution Control Board's letter no: 25440-43 dated 02.12.2022.

The industry was afforded an opportunity of personal hearing before the Chairman of the Board on 16.06.2023, wherein it was decided as under:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

The Punjab Pollution Control Board vide letter no: 111 dated 12.03.2024 has extended the time period for discharge of treated effluent of large scale dyeing units upto 30.06.2024. The Government of Punjab has not further extended this time period.

The industry was granted renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2024/25269815 dated 27.06.2024, valid upto 30.06.2024 for the production of finishing of knitted & fabrics @ 12

MT/day, knitted dyed fabrics @ 5 MT/day, readymade garments @ 2000 numbers/day, dyeing of yarn & fabrics @ 12 MT/day and garments printing @ 1000 numbers/day, with generation of trade effluent @ 1845 KLD into sewer after treatment through ETP and domestic effluent @ 65.0 KLD into sewer.

The industry has neither submitted PERT Chart for the installation and commissioning of ZLD Plant nor submitted any bank guarantee of Rs. 50 lacs as an assurance that the upgraded ETP based on ZLD technology.

The industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the Directions issued by the Government of Punjab.

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

Sh. Rajesh Shrivastav, Manager of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

After hearing, the manager of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No.....5721.....

For and on behalf of  
Punjab Pollution Control Board  
Dated 23/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5752  
To

Regd.

Dated 25/09/24

M/s Duke Fabrics India Limited,  
G.T. Road (West),  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is a large-scale dyeing unit and was granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2023/20714433 dated 09.02.2023, valid upto 31.03.2024 for the production of finishing of knitted & fabrics @ 12 MT/day, knitted dyed fabrics @ 5 MT/day, readymade garments @ 2000 numbers/day, dyeing of yarn & fabrics @ 12 MT/day and garments printing @ 1000 numbers/day, with generation of trade effluent @ 1845 KLD into sewer after treatment through ETP and domestic effluent @ 65.0 KLD into sewer.

And whereas, all large-scale dyeing units of Ludhiana which are discharging their treated trade effluent into sewer line of MCL were required to install ZLD technology by 31.03.2024 as directed by the Punjab Pollution Control Board's letter no: 25440-43 dated 02.12.2022.

And whereas, the industry was afforded an opportunity of personal hearing before the Chairman of the Board on 16.06.2023, wherein it was decided as under:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.

3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

And whereas, the Punjab Pollution Control Board vide letter no: 111 dated 12.03.2024 has extended the time period for discharge of treated effluent of large scale dyeing units upto 30.06.2024. The Government of Punjab has not further extended this time period.

And whereas, the industry was granted renewal of 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2024/25269815 dated 27.06.2024, valid upto 30.06.2024 for the production of finishing of knitted & fabrics @ 12 MT/day, knitted dyed fabrics @ 5 MT/day, readymade garments @ 2000 numbers/day, dyeing of yarn & fabrics @ 12 MT/day and garments printing @ 1000 numbers/day, with generation of trade effluent @ 1845 KLD into sewer after treatment through ETP and domestic effluent @ 65.0 KLD into sewer.

And whereas, the industry has neither submitted PERT Chart for the installation and commissioning of ZLD Plant nor submitted any bank guarantee of Rs. 50 lacs as an assurance that the upgraded ETP based on ZLD technology.

And whereas, the industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the Directions issued by the Government of Punjab.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

And whereas, Sh. Rajesh Shrivastav, Manager of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

And whereas, after hearing, the manager of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-

- compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
  5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings were conveyed to the industry vide this office letter no. 5720-21 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."*

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

For and on behalf of  
Punjab Pollution Control Board

Endst. No. 5753

Dated 25/09/24.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5754  
To

Regd.

Dated 25/09/24

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s Duke Fabrics India Limited, G.T. Road (West), Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

2. Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

3. Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order, a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

4. The subject cited industry was afforded an opportunity of personal hearing before Chairman of the Board on 16.06.2023 for ensuring compliance of the above said directions, wherein it was decided as under:

- a) The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
- b) The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
- c) The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
- d) The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

5. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

6. Accordingly, the industry was afforded an opportunity of personal hearing before Chairman of the Board on 13.08.2024. Sh. Rajesh Shrivastav, Manager of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

7. After hearing the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974, be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.

2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
  3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
  4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
  5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.
8. The proceedings were conveyed to the industry vide this office letter no. 5720-21 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

This is for compliance, please.

Endst. No. 5755

For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board



	<b>PUNJAB POLLUTION CONTROL BOARD</b> Zonal Office-1, E-648-B, Focal Point, Phase-5, Ludhiana	 <b>LIFE</b> Lifestyle for Environment
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 4675-76

Dated 20/8/24

To

M/s Garg Acrylic Ltd.,  
Kanganwal Road, VPO Jugiana, G.T. Road,  
Ludhiana.

Sub: Proceedings of the personal hearing given before the Chairman of the Board on 13.08.2024 w.r.t. show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana  
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the Industry

No one attended the hearing

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a large scale red category dyeing unit. The industry was granted consent to operate under Air Act, 1981 vide no. CTOA/Renewal/LDH2/2022/19304000 dated 22/08/2022 valid upto 31/03/2025 & under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/ 21256580 dated 06/04/2023 valid upto 31/03/2024 with suitable and special condition that the industry shall take adequate steps to stop discharging its industrial effluent into Municipal sewer, Ludhiana by 31.03.2024.

The industry was granted authorization vide no. HWM/renew/LDH2/2018/8067918 dated 10.12.2018 expired on 31/03/2023 for Category 35.3 @ 45 MT/Year, Category 33.1 @ 2500 No/Year Category 5.1 @ 0.5 KJ/Year.

The industry was visited by officer of the Board on 22.04.2023 and it was observed as under:

1. The industry is engaged in the process of dyeing.
2. The industry has installed ETP based on physico chemical followed by biological treatment for the trade effluent generated during dyeing process. The industry has provided Ultra filtration (UF) @ 1200 KLD after ETP. The UF treated effluent is being further treated to RO -I & II. The RO permeate from these 2 ROs is reutilized back in the process and RO reject is treated in third RO of capacity 300 KLD. The RO permeate generated from this third RO is being reused back in the process.
3. The industry has not installed the MEE/MVR for achievement of complete ZLD system till date and around 80-90 KLD of treated effluent after UF is still being discharged into sewer. Further, the RO reject generated from the RO-III is being again sent to collection tank in the absence of MEE / MVR system.
4. Treated effluent sample after UF system discharging into sewer (approx. 80-90 KLD) was collected and sent for analysis.
5. The housekeeping of the industry is poor.

On account of non-achievement of ZLD system and on account of violations as detailed above, the industry was given personal hearing before the Chairman of the Board on 16.06.2023 and after hearing it was decided as under :-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
5. The industry shall submit a Bank Guarantee of Rs. 10 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
6. On best assessment and judgement, the industry shall deposit Rs. 5.0 lacs, to the Environmental Engineer, Regional Office-2, Ludhiana, within 15 days as Environmental Compensation for the damage caused to the Environment.

The industry has applied for renewal of consent to operate under Water Act, 1974 and authorization under the Hazardous and other Waste Rules, 2016.

The application of the industry has been perused and following observations has been made:-

1. The industry has applied for fresh authorization, whereas it has already been granted authorization dated 10.12.2018 expired on 31/03/2023. It required to apply for renewal of authorization.
2. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 35.3.
3. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 33.1.
4. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 5.1.
5. The industry has not intimated the quantity of hazardous waste of category 35.3 lying stored in the premises.
6. The industry has failed to make fresh agreement for lifting of hazardous waste category 35.3.
7. The industry has not submitted compliance report of conditions of previous authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 in annotated form.

The industry has not submitted Bank Guarantee of Rs. 10 lacs and not deposited EC of Rs. 5.0 lacs.

The industry has not completed and commissioned the upgraded effluent treatment plant by 31.03.2024. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, yet and the industry has failed to operate OCEMS.

The industry is not complying with the above said hearing decisions and not complying with the provisions of the Water Act, 1974 & Hazardous and other Waste Rules, 2016

In view of above, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 23.07.2024, wherein it was decided as under:

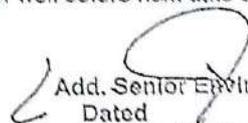
1. Another opportunity of personal hearing be afforded to the industry.
2. The industry shall operate the ETP regularly and efficiently so as to achieve the standards prescribed by the Board and shall comply with decisions of personal hearing held on 16.05.2023.
3. The industry shall store all the categories of hazardous waste in environmentally sound manner, maintain proper record of generation and disposal of hazardous wastes.
4. The Senior Environmental Engineer, Zonal Office-1, Ludhiana shall within 03 days visit the industry to verify the submissions made by industry and submit its flash report well before next date of hearing.

In view of above, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 13.08.2024.

No one from industry attended the hearing. Vide its e-mail dated 09.08.2024, the industry submitted that they are unable to attend hearing on 13.08.2024 and requested for another date of hearing.

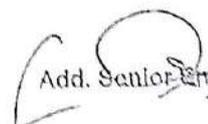
After hearing, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. Another opportunity of personal hearing be afforded to the industry.
2. The Senior Environmental Engineer, Zonal Office-1, Ludhiana shall submit its report in compliance of decisions of hearing dated 23.07.2024 well before next date of hearing.

  
Add. Senior Environmental Engineer  
Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer

		
<b>PUNJAB POLLUTION CONTROL BOARD</b>		
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 5651-52

Speed post/Regd.

Date 26/9/24

To

M/s Garg Acrylic Ltd.,  
Kanganwal Road, VPO Jugiana, G.T. Road,  
Ludhiana.

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is a large scale red category dyeing unit. The industry was granted consent to operate under Air Act, 1981 vide no. CTOA/Renewal/LDH2/2022/19304000 dated 22/08/2022 valid upto 31/03/2025 & under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/21256580 dated 06/04/2023 valid upto 31/03/2024 with suitable and special condition that the industry shall take adequate steps to stop discharging its industrial effluent into Municipal sewer, Ludhiana by 31.03.2024.

And whereas, the industry was granted authorization vide no. HWM/renew/LDH2/2018/8067918 dated 10.12.2018 expired on 31/03/2023 for Category 35.3 @ 45 MT/Year, Category 33.1 @ 2500 No/Year and Category 5.1 @ 0.5 KL/Year.

And whereas, the industry was visited by officer of the Board on 22.04.2023 and it was observed as under:-

1. The industry is engaged in the process of dyeing.
2. The industry has installed ETP based on physico chemical followed by biological treatment for the trade effluent generated during dyeing process. The industry has provided Ultra filtration (UF) @ 1200 KLD after ETP. The UF treated effluent is being further treated to RO-I & II. The RO permeate from these 2 ROs is reutilized back in the process and RO reject is treated in third RO of capacity 300 KLD. The RO permeate generated from this third RO is being reused back in the process.
3. The industry has not installed the MEE/MVR for achievement of complete ZLD system till date and around 80-90 KLD of treated effluent after UF is still being discharged into sewer. Further, the RO reject generated from the RO-III is being again sent to collection tank in the absence of MEE / MVR system.
4. Treated effluent sample after UF system discharging into sewer (approx. 80-90 KLD) was collected and sent for analysis.
5. The housekeeping of the industry is poor.

And whereas, on account of non-achievement of ZLD system and on account of violations as detailed above, the industry was given personal hearing before the Chairman of the Board on 15.06.2023 and after hearing it was decided as under :-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
5. The industry shall submit a Bank Guarantee of Rs. 10 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

6. On best assessment and judgement, the industry shall deposit Rs. 5.0 lacs, to the Environmental Engineer, Regional Office-2, Ludhiana, within 15 days as Environmental Compensation for the damage caused to the Environment.

And whereas, the industry has applied for renewal of consent to operate under Water Act, 1974 and authorization under the Hazardous and other Waste Rules, 2016.

And whereas, the application of the industry has been perused and following observations has been made:-

1. The industry has applied for fresh authorization, whereas it has already been granted authorization dated 10.12.2018 expired on 31/03/2023. It required to apply for renewal of authorization.
2. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 35.3.
3. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 33.1.
4. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 5.1.
5. The industry has not intimated the quantity of hazardous waste of category 35.3 lying stored in the premises.
6. The industry has failed to made fresh agreement for lifting of hazardous waste category 35.3.
7. The industry has not submitted compliance report of conditions of previous authorization granted under the Hazardous and other Waste Rules, 2016 in annotated form.

And whereas, the industry has not submitted Bank Guarantee of Rs. 10 lacs and not deposited EC of Rs. 5.0 lacs.

And whereas, the industry has not completed and commissioned the upgraded effluent treatment plant by 31.03.2024. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, yet and the industry has failed to operate OCEMS.

And whereas, the industry is not complying with the above said hearing decisions and not complying with the provisions of the Water Act, 1974 & Hazardous and other Waste Rules, 2016.

And whereas, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 23.07.2024, wherein it was decided as under:

1. Another opportunity of personal hearing be afforded to the industry.
2. The industry shall operate the ETP regularly and efficiently so as to achieve the standards prescribed by the Board and shall comply with decisions of personal hearing held on 16.06.2023.
3. The industry shall store all the categories of hazardous waste in environmentally sound manner, maintain proper record of generation and disposal of hazardous wastes.
4. The Senior Environmental Engineer, Zonal Office-1, Ludhiana shall within 03 days visit the industry to verify the submissions made by industry and submit its flash report well before next date of hearing .

And whereas, the industry was visited by the Senior Environmental Engineer alongwith officer of the Board on 26.07.2024 and it was observed as under :-

1. The industry has installed ETP based on physic chemical followed by biological treatment for the trade effluent generated during dyeing process.
2. The industry has provided ultra-filtration (UF) after ETP. The UF treated effluent is further treated to RO-I & II. The RO permeate from these 2 ROs is reutilized back in the process and RO Reject is treated in 3rd RO. The RO permeate generated from this 3rd RO is reused back in the process.
3. The industry has not installed the MEE for achievement of complete ZLD system till date and around 80-90 KLD of treated effluent after UF is still being discharged into sewer. Further, the RO reject generated from 3rd RO is being again sent to collection tank in the absence of MEE
4. It has installed 2 submersible pumps with common water meter and the reading of the same was 215936 KL during visit.
5. As per record maintained by the industry, the generation / lifting of hazardous waste of category no. 35.3, 5.1 and 33.1 for the period from 2018 to 2024 are as under :
  - a) The total generation of hazardous waste of category 35.3 was 285000 kg & lifting was 122360 kg and balance qty was 200 kg.

- b) The total generation of hazardous waste of category 5.1 was 3167 ltrs & lifting was 420 ltrs and balance qty was 40 ltrs.
- c) The total generation of hazardous waste of category 33.1 was 15833 kg & lifting was 343 kg and balance qty was 60 kg.

And whereas, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 13.08.2024. But, no one from industry attended the hearing. Vide its e-mail dated 09.08.2024, the industry submitted that they are unable to attend hearing on 13.08.2024 and requested for another date of hearing.

And whereas, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 13.09.2024, postponed to 18.09.2024, wherein it was decided as under:

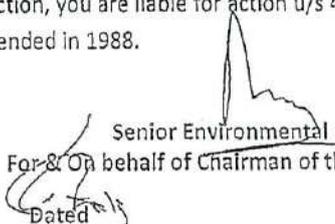
1. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 and authorization under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 applied by the industry be returned. The industry shall apply for obtaining consent to operate / authorization only after compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent / authorization of the Board.
3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The industry shall comply with all the decisions of personal hearing held before the Chairman of the Board on 16.06.2023 and 23.07.2024.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
6. The Environmental Engineer, Regional Office-2, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
7. The Environmental Engineer, Regional Office-2, Ludhiana shall ensure compliance of the above directions

And whereas, the proceedings of the personal hearing held before the Chairman of the Board on 18.09.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."*

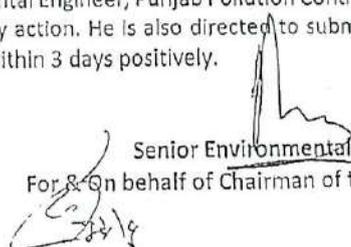
In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5649-50

Speed post/Regd.

Date 26/9/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Garg Acrylic Ltd., Kanganwal Road, VPO Jugiana, G.T. Road, Ludhiana.**

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

The subject cited industry is a large scale red category dyeing unit. The industry was granted consent to operate under Air Act, 1981 vide no. CTOA/Renewal/LDH2/2022/19304000 dated 22/08/2022 valid upto 31/03/2025 & under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/21256580 dated 06/04/2023 valid upto 31/03/2024 with suitable and special condition that the industry shall take adequate steps to stop discharging its industrial effluent into Municipal sewer, Ludhiana by 31.03.2024.

The industry was granted authorization vide no. HWM/renew/LDH2/2018/ 8067918 dated 10.12.2018 expired on 31/03/2023 for Category 35.3 @ 45 MT/Year, Category 33.1 @ 2500 No/Year, Category 5.1 @ 0.5 KL/Year.

The industry was visited by officer of the Board on 22.04.2023 and it was observed as under:-

1. The industry is engaged in the process of dyeing.
2. The industry has installed ETP based on physico chemical followed by biological treatment for the trade effluent generated during dyeing process. The industry has provided Ultra filtration (UF) @ 1200 KLD after ETP. The UF treated effluent is being further treated to RO -I & II. The RO permeate from these 2 ROs is reutilized back in the process and RO reject is treated in third RO of capacity 300 KLD. The RO permeate generated from this third RO is being reused back in the process.
3. The industry has not installed the MEE/MVR for achievement of complete ZLD system till date and around 80-90 KLD of treated effluent after UF is still being discharged into sewer. Further, the RO reject generated from the RO-III is being again sent to collection tank in the absence of MEE / MVR system.
4. Treated effluent sample after UF system discharging into sewer (approx. 80-90 KLD) was collected and sent for analysis.
5. The housekeeping of the industry is poor.

On account of non-achievement of ZLD system and on account of violations as detailed above, the industry was given personal hearing before the Chairman of the Board on 16.06.2023 and after hearing it was decided as under :-

1. The industry shall comply with all the violations stated as above, immediately.

2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
  3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
  4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
  5. The industry shall submit a Bank Guarantee of Rs. 10 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
  6. On best assessment and judgement, the industry shall deposit Rs. 5.0 lacs, to the Environmental Engineer, Regional Office-2, Ludhiana, within 15 days as Environmental Compensation for the damage caused to the Environment.
- The industry has applied for renewal of consent to operate under Water Act, 1974 and authorization under the Hazardous and other Waste Rules, 2016.

The application of the industry has been perused and following observations has been made:-

1. The industry has applied for fresh authorization, whereas it has already been granted authorization dated 10.12.2018 expired on 31/03/2023. It required to apply for renewal of authorization.
2. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 35.3.
3. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 33.1.
4. The industry has not intimated the status of total generation and lifting of hazardous waste from 2018 to 2023 and from 2023 to 2024 of hazardous waste category 5.1.
5. The industry has not intimated the quantity of hazardous waste of category 35.3 lying stored in the premises.
6. The industry has failed to made fresh agreement for lifting of hazardous waste category 35.3.
7. The industry has not submitted compliance report of conditions of previous authorization granted under the Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 in annotated form.

The industry has not submitted Bank Guarantee of Rs. 10 lacs and not deposited EC of Rs. 5.0 lacs.

The industry has not completed and commissioned the upgraded effluent treatment plant by 31.03.2024. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, yet and the industry has failed to operate OCEMS.

The industry is not complying with the above said hearing decisions and not complying with the provisions of the Water Act, 1974 & Hazardous and other Waste Rules, 2016.

Accordingly, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 23.07.2024, wherein it was decided as under:

1. Another opportunity of personal hearing be afforded to the industry.
2. The industry shall operate the ETP regularly and efficiently so as to achieve the standards prescribed by the Board and shall comply with decisions of personal hearing held on 16.06.2023.
3. The industry shall store all the categories of hazardous waste in environmentally sound manner, maintain proper record of generation and disposal of hazardous wastes.
4. The Senior Environmental Engineer, Zonal Office-1, Ludhiana shall within 03 days visit the industry to verify the submissions made by industry and submit its flash report well before next date of hearing.

Thereafter, the industry was visited by the Senior Environmental Engineer alongwith officer of the Board on 26.07.2024 and it was observed as under :-

1. The industry has installed ETP based on physic chemical followed by biological treatment for the trade effluent generated during dyeing process.
2. The industry has provided ultra-filtration (UF) after ETP. The UF treated effluent is further treated to RO-I & II. The RO permeate from these 2 ROs is reutilized back in the process and RO Reject is treated in 3rd RO. The RO permeate generated from this 3rd RO is reused back in the process.

3. The Industry has not Installed the MEE for achievement of complete ZLD system till date and around 80-90 KLD of treated effluent after UF Is still being discharged into sewer. Further, the RO reject generated from 3rd RO Is being again sent to collection tank in the absence of MEE
4. It has installed 2 submersible pumps with common water meter and the reading of the same was 215936 KL during visit.
5. As per record maintained by the industry, the generation / lifting of hazardous waste of category no. 35.3, 5.1 and 33.1 for the period from 2018 to 2024 are as under :
  - a) The total generation of hazardous waste of category 35.3 was 285000 kg & lifting was 122360 kg and balance qty was 200 kg.
  - b) The total generation of hazardous waste of category 5.1 was 3167 ltrs & lifting was 420 ltrs and balance qty was 40 ltrs.
  - c) The total generation of hazardous waste of category 33.1 was 15833 kg & lifting was 343 kg and balance qty was 60 kg.

The industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 13.08.2024. But, no one from industry attended the hearing. Vide its e-mail dated 09.08.2024, the industry submitted that they are unable to attend hearing on 13.08.2024 and requested for another date of hearing.

Accordingly, the industry was issued show cause notice for refusal of consent to operate under the Water Act, 1974 alongwith show cause notice for refusal of authorization under the Hazardous and other Waste Rules, 2016 with hearing before Chairman of the Board on 13.09.2024, postponed to 18.09.2024, wherein it was decided as under:

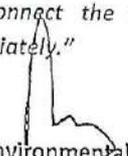
1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent / authorization of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The proceedings of the personal hearing held before the Chairman of the Board on 18.09.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

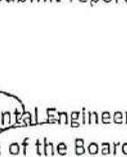
This is for compliance, please.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5573-74

Speed post/Online

Date 25/9/24

To

M/s Nahar Spinning Mills Limited (Dyeing Unit),  
Dhandari Kalan, G.T. Road,  
Ludhiana.

Sub: Proceedings of the personal hearing given before the Chairman of the Board on 13.08.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana  
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Rajinder Sofat, DGM

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a large scale dyeing unit and was earlier granted consent under Water Act, 1974 upto 30.06.2024 for discharge of treated trade effluent @ 2650 KLD & domestic effluent @ 50 KLD into sewer after treatment through ETP.

Earlier a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry has not submitted any progress report or PERT chart for compliance of directions issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024. The industry is discharging industrial effluent into sewer.

The industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
3. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. As already decided during personal hearing held on 18.04.2023, the Chief Environmental Engineer shall visit the industry to monitor it and to carry out complete audit w.r.t waste water generation.
6. The industry shall comply with all the violations stated as above, immediately.
7. The Environmental Engineer, Regional Office-1, Ludhiana shall submit its report and recommendations after 15 days

In compliance to the above, the industry has neither submitted action plan for ZLD plant nor it has submitted Bank Guarantee of Rs. 50 lacs.

The industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

The notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein, it was decided as under:

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.

4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
  5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
  6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
  7. The Environmental Engineer, shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.
- To check the compliance, the Industry was visited by officer of the Board on 25.04.2024 and it was observed as under:

1. The industry was in operation during visit and engaged in dyeing and washing of Fabric/Fiber/Yarn.
2. The industry has also installed Air Compressor Atlas (9 No.), R F Dryer (5 No.), 1 No. Stentor (06 Chambers), Open Width Compactor (2 No.), 1 No. Tubular Compactor, Fabric Dryer (3 No.), Fiber Dryer (2 No.), Washing Machines (14 No.), Raising Machines (3 No.), D.G. Generator (3 No.), Fabric Inspection Machines (6 No.), Fabric Palti Machines (2 No.), Fiber Opener (2 No.), 1 No. Thermopac (20 Lac Kcal), 1 No. Open Squeezer
3. The industry has installed an ETP of capacity 5000 KLD for treatments of its trade effluent and domestic effluent. The components of the ETP are Equalization Tank - Flash Mixer - Primary Clarifier Aeration Tank - Secondary Clarifier - MGF - ACF - Final Outlet.
4. The industry is maintaining proper records of ETP water meters and separate energy meter.
5. The treated trade effluent & domestic effluent is being discharged into sewer after treatment.
6. The industry has installed OCEMS for pH, TSS, BOD & COD at the final outlet of ETP and same was in operation during visit.
7. The treated effluent samples were collected from the outlet of ETP during visit on 25.04.2024 and as per analysis report, all the parameters are within the prescribed limits of the Board.
8. The industry has not finalized the order for installation of Zero Liquid Discharge (ZLD) plant.
9. The industry has not submitted Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant till date.
10. The industry has not installed ZLD plant till date.
11. The industry has not even submitted Bank Guarantee of Rs. 50 lacs as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The industry has now apply for consent to operate under the Water Act, 1974 through OCMMS of the Board.

In view of above, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 alongwith SCN for refusal of consent to operate under the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024.

Sh. Rajinder Sofat, DGM of the industry attended the hearing and submitted a written reply, which was taken on record. He submitted that the industry has not finalized the order for installation of ZLD Plant nor submitted PERT chart for ZLD plant nor it has submitted Bank Guarantee of Rs. 50 Lacs. The Hon'ble Speaker of the Punjab Vidhan Sabha has constituted a committee to address the issue of pollution in Budha Nallah. The committee had called a meeting of all stakeholders, including representatives from the Dyeing Industries, the Punjab Pollution Control Board, and Municipal Corporation officials on 26th July 2024 at the Vidhan Sabha in Chandigarh. The committee heard all stakeholders patiently and has kept the decision pending.

He further submitted that as per directions from Municipal Corporation all Dyeing Units remained shut on 8th August & 9th August to investigate the impact on Pollution assessment of Budha Nallah. The report of the same is still awaited.

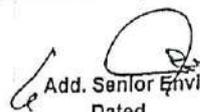
He requested that the matter be kept in abeyance till the final report submission from Municipal Corporation & final decision taken by the committee constituted by the Hon'ble Speaker of the Punjab Vidhan Sabha.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

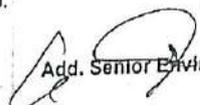
4. The Environmental Engineer, Regional Office-1, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

  
Add. Senior Environmental Engineer  
Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5659-60

Speed post/Regd.

Date 26/9/24

To  
M/s Nahar Spinning Mills Limited (Dyeing Unit),  
Dhandari Kalan, G.T. Road,  
Ludhiana.

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is a large scale dyeing unit and was earlier granted consent under Water Act, 1974 upto 30.06.2024 for discharge of treated trade effluent @ 2650 KLD & domestic effluent @ 50 KLD into sewer after treatment through ETP.

And whereas, a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

And whereas, the industry has not submitted any progress report or PERT chart for compliance of directions issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024. The industry is discharging industrial effluent into sewer.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
3. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. As already decided during personal hearing held on 18.04.2023, the Chief Environmental Engineer shall visit the industry to monitor it and to carry out complete audit w.r.t waste water generation.
6. The industry shall comply with all the violations stated as above, immediately.
7. The Environmental Engineer, Regional Office-1, Ludhiana shall submit its report and recommendations after 15 days

And whereas, in compliance to the above, the industry has neither submitted action plan for ZLD plant nor it has submitted Bank Guarantee of Rs. 50 lacs.

And whereas, the industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

And whereas, the notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein, it was decided as under:

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall Install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The Environmental Engineer, shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

And whereas, to check the compliance, the industry was visited by officer of the Board on 25.04.2024 and it was observed as under:

1. The industry was in operation during visit and engaged in dyeing and washing of Fabric/Fiber/Yarn.
2. The industry has also installed Air Compressor Atlas (9 No.), R F Dryer (5 No.), 1 No. Stentor (06 Chambers), Open Width Compactor (2 No.), 1 No. Tubular Compactor, Fabric Dryer (3 No.), Fiber Dryer (2 No.), Washing Machines (14 No.), Raising Machines (3 No.), D.G. Generator (3 No.), Fabric Inspection Machines (6 No.), Fabric Palli Machines (2 No.), Fiber Opener (2 No.), 1 No. Thermopac (20 Lac Kcal), 1 No. Open Squeezer
3. The industry has installed an ETP of capacity 5000 KLD for treatments of its trade effluent and domestic effluent. The components of the ETP are Equalization Tank - Flash Mixer - Primary Clarifier Aeration Tank - Secondary Clarifier - MGF - ACF - Final Outlet.
4. The industry is maintaining proper records of ETP water meters and separate energy meter.
5. The treated trade effluent & domestic effluent is being discharged into sewer after treatment.
6. The industry has installed OCEMS for pH, TSS, BOD & COD at the final outlet of ETP and same was in operation during visit.
7. The treated effluent samples were collected from the outlet of ETP during visit on 25.04.2024 and as per analysis report, all the parameters are within the prescribed limits of the Board.
8. The industry has not finalized the order for installation of Zero Liquid Discharge (ZLD) plant.
9. The industry has not submitted Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant till date.
10. The industry has not installed ZLD plant till date.
11. The industry has not even submitted Bank Guarantee of Rs. 50 lacs as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

And whereas, the industry has now apply for consent to operate under the Water Act, 1974 through OCMMS of the Board.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 alongwith SCN for refusal of consent to operate under the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
3. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

***"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."***

In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. She is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated: 17/08/2024

Senior Environmental Engineer  
For & On behalf of Chairman of the Board



**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tels Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5657-58

Speed post/Regd.

Date 26/9/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Nahar Spinning Mills Limited (Dyeing Unit), Dhandari Kalan, G.T. Road, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

The subject cited industry is a large scale dyeing unit and was earlier granted consent under Water Act, 1974 upto 30.06.2024 for discharge of treated trade effluent @ 2650 KLD & domestic effluent @ 50 KLD into sewer after treatment through ETP.

A meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions Issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The subject cited Industry has not submitted any progress report or PERT chart for compliance of directions Issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024. The industry is discharging Industrial effluent into sewer.

Accordingly, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The Industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
3. The Industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

5. As already decided during personal hearing held on 18.04.2023, the Chief Environmental Engineer shall visit the industry to monitor it and to carry out complete audit w.r.t waste water generation.
6. The industry shall comply with all the violations stated as above, immediately.
7. The Environmental Engineer, Regional Office-1, Ludhiana shall submit its report and recommendations after 15 days

In compliance to the above, the industry has neither submitted action plan for ZLD plant nor it has submitted Bank Guarantee of Rs. 50 lacs.

The industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

Accordingly, the notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein, it was decided as under:

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The Environmental Engineer, shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

To check the compliance, the industry was visited by officer of the Board on 25.04.2024 and it was observed as under:

1. The industry was in operation during visit and engaged in dyeing and washing of Fabric/Fiber/Yarn.
2. The industry has also installed Air Compressor Atlas (9 No.), R F Dryer (5 No.), 1 No. Stentor (06 Chambers), Open Width Compactor (2 No.), 1 No. Tubular Compactor, Fabric Dryer (3 No.), Fiber Dryer (2 No.), Washing Machines (14 No.), Raising Machines (3 No.), D.G. Generator (3 No.), Fabric Inspection Machines (6 No.), Fabric Palti Machines (2 No.), Fiber Opener (2 No.), 1 No. Thermopac (20 Lac Kcal), 1 No. Open Squeezer
3. The industry has installed an ETP of capacity 5000 KLD for treatments of its trade effluent and domestic effluent. The components of the ETP are Equalization Tank - Flash Mixer - Primary Clarifier Aeration Tank - Secondary Clarifier - MGF - ACF - Final Outlet.
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8. The industry has not finalized the order for installation of Zero Liquid Discharge (ZLD) plant.
9. The industry has not submitted Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant till date.
10. The industry has not installed ZLD plant till date.

11. The industry has not even submitted Bank Guarantee of Rs. 50 lacs as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The industry has now apply for consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS of the Board.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 alongwith SCN for refusal of consent to operate under the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

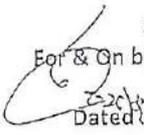
1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

And whereas, the proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

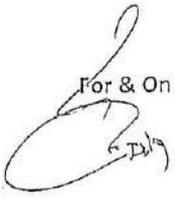
This is for compliance, please.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated: \_\_\_\_\_

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. She is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Telo Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5733-34

Speed post/Online

Date 11/6/24

To

M/s Oriental Textile Processing Co. Pvt Ltd,  
Link Road Samrala Bye Pass,  
Ludhiana.

**Sub:** Proceedings of the personal hearing given before the Chairman of the Board on 13.08.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana  
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Rajinder Sharma, Manager

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry is a large scale dyeing unit and has obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 valid upto 30.06.2024 with trade effluent discharge @ 1900 KLD into sewer after treatment.

Earlier a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry has not submitted any progress report or PERT chart for compliance of directions issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry has been issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
5. The industry shall submit a Bank Guarantee of Rs. 50 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry to monitor compliance and to submit report accordingly after 15 days for further action in the matter.

The industry was visited by officers of the Board on 23.08.2023 and it was observed as under:-

1. The industry has not submitted Bank Guarantee of Rs. 50 lacs.
2. It was found that no work regarding the adoption of ZLD Technology ETP has been started at site. The industry is not adhering to the action plan submitted by it for installation of commissioning of ZLD plant.
3. The industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

Show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before the Worthy Chairman of the Board on 15.03.2024, wherein it was decided that:

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.

4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The point wise compliance of the decisions of the personal hearing dated 15.03.2024 are as under:-

1. The industry has complied with the violations earlier reported by the officer of the Board
2. The industry is operating its pollution control devices regularly and efficiently so as to achieve the prescribed standards, as the last monitoring results are complying with the Board's Lab
3. The industry has not taken any steps to finalize the order for installation of Zero Liquid Discharge (ZLD) plant
4. The industry failed to submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, till date
5. No activity w.r.t installation and commission of ZLD plant initiated by the industry till date
6. The industry has failed to submit Bank Guarantee of Rs. 50 lacs, till date, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The industry is not complying with the decisions of personal hearing dated 15.03.2024. The industry has not yet applied for obtaining CTO under the Water Act, 1974.

In view of above, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024.

Sh. Rajinder Sharma, Manager of the industry attended the hearing and submitted a written reply which was taken on record. He submitted that their unit come under large category and setting up its own captive effluent treatment plant and meeting the parameters decided by Board as per MoEF standards. They have made contact with the best manufacturer in India those can supply the proper ZLD plant. The installation cost for ZLD plant is more than Rs. 30 crore (civil work and plant cost) and the running cost will be around 10-15 times higher than the existing ETP cost. Which is not practically viable.

The Committee headed by the Deputy Commissioner with Commissioner MC Ludhiana, SEE-EP/CEB and GM DIC being the other member has constituted to examine this issue consider the implications of installing ZLD in the industry. The unit is using huge amount of bank loans. The unit is under extreme stress and financially very weak. They have also purchased Paddle Dryer for ETP Sludge from M/s VAPCO ENGINEERS PVT LTD, Mumbai for Rs. 40, 12,000/-. He further requested not to impose the bank guarantee of Rs. 50 lacs. He ensured to comply all the directions issued by the Board.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:-

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-1, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall review the monthly progress w.r.t up-gradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-1, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

Enclst No.

\_\_\_\_\_  
Add. Senior Environmental Engineer  
Dated \_\_\_\_\_

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

\_\_\_\_\_  
Add. Senior Environmental Engineer



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5731-32

Speed post/Regd.

Date 11/05/24

To

M/s Oriental Textile Processing Co. Pvt Ltd,  
Link Road Samrala Bye Pass,  
Ludhiana.

**Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.**

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is a large scale dyeing unit and has obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 valid upto 30.06.2024 with trade effluent discharge @ 1900 KLD into sewer after treatment.

And whereas, a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

And whereas, the industry has not submitted any progress report or PERT chart for compliance of directions issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024.

And whereas, the industry has been issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall comply with all the violations stated as above, immediately.
  2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
  3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
  4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
  5. The industry shall submit a Bank Guarantee of Rs. 50 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
  6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry to monitor compliance and to submit report accordingly after 15 days for further action in the matter.
- The industry was visited by officers of the Board on 23.08.2023 and it was observed as

under:-

1. The industry has not submitted Bank Guarantee of Rs. 50 lacs.
2. It was found that no work regarding the adoption of ZLD Technology ETP has been started at site. The industry is not adhering to the action plan submitted by it for installation of commissioning of ZLD plant.
3. The industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

And whereas, show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 was issued to the industry with an opportunity of personal hearing before the Worthy Chairman of the Board on 15.03.2024, wherein it was decided that:

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.

3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

And whereas, the point wise compliance of the decisions of the personal hearing dated 15.03.2024 are as under: -

1. The industry has complied with the violations earlier reported by the officer of the Board.
2. The industry is operating its pollution control devices regularly and efficiently so as to achieve the prescribed standards, as the last monitoring results are complying with the Board's Lab.
3. The industry has not taken any steps to finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry failed to submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, till date.
5. No activity w.r.t installation and commission of ZLD plant initiated by the industry till date
6. The industry has failed to submit Bank Guarantee of Rs. 50 lacs, till date, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

And whereas, the industry is not complying with the decisions of personal hearing dated 15.03.2024. The industry has not yet applied for obtaining CTO under the Water Act, 1974.

And whereas, the industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent,
3. The Environmental Engineer, Regional Office-1, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-1, Ludhiana shall review the monthly progress w.r.t up-gradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-1, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

***"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."***

In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

<b>PUNJAB POLLUTION CONTROL BOARD</b>		
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana		
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 5729-30      Speed post/Regd.      Date 11/11/24

To  
The Commissioner,  
Municipal Corporation,  
Ludhiana.

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 - M/s Oriental Textile Processing Co. Pvt Ltd, Link Road Samrala Bye Pass, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

The industry is a large scale dyeing unit and has obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 valid upto 30.06.2024 with trade effluent discharge @ 1900 KLD into sewer after treatment.

Earlier a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry has not submitted any progress report or PERT chart for compliance of directions issued by the Govt. vide orders dated 10.10.2019 to stop discharging its industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry has been issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 16.06.2023, wherein it was decided as under:-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
4. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
5. The industry shall submit a Bank Guarantee of Rs. 50 lacs, within 15 days, as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
6. The Environmental Engineer, Regional Office-1, Ludhiana shall visit the industry to monitor compliance and to submit report accordingly after 15 days for further action in the matter.

Thereafter, the Industry was visited by officers of the Board on 23.08.2023 and it was observed as under:-

1. The Industry has not submitted Bank Guarantee of Rs. 50 lacs.
2. It was found that no work regarding the adoption of ZLD Technology ETP has been started at site. The industry is not adhering to the action plan submitted by it for installation of commissioning of ZLD plant.

1. The Industry is not complying with the decisions of personal hearing held before the Chairman of the Board on 16.06.2023.

The show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the Industry with an opportunity of personal hearing before the Worthy Chairman of the Board on 15.03.2024, wherein it was decided that:

1. The industry shall comply with all the violations stated as above, Immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The point wise compliance of the decisions of the personal hearing dated 15.03.2024 are as under:

1. The industry has complied with the violations earlier reported by the officer of the Board.
2. The industry is operating its pollution control devices regularly and efficiently so as to achieve the prescribed standards, as the last monitoring results are complying with the Boards Lab.
3. The industry has not taken any steps to finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry failed to submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, till date.
5. No activity w.r.t installation and commission of ZLD plant initiated by the industry till date
6. The industry has failed to submit Bank Guarantee of Rs. 50 lacs, till date, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

The industry is not complying with the decisions of personal hearing dated 15.03.2024. The industry has not yet applied for obtaining CTO under the Water Act, 1974.

In view of above, the Industry was issued notice u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

**"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the Industry for disposal of its trade effluent, immediately."**

This is for compliance, please.

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-1, Ludhiana for information and necessary action. It is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated 22/8/24

Senior Environmental Engineer  
For & On behalf of Chairman of the Board



## PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tel/Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5571-72  
To

Speed Post/online

Date 25/9/24

M/s Oswal Woollen Mills Ltd Unit No. 3,  
105, B-XXIX, GT Road, Sherpur,  
Ludhiana.

Sub: Proceedings of the personal hearing given before the Chairman of the Board on 13.08.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974.

The following were present:

On behalf of Punjab Pollution Control Board

Er. G. S. Majithia, Member Secretary, Punjab Pollution Control Board  
Er. Pardeep Gupta, Chief Environmental Engineer, Ludhiana  
Er. Ravinder Bhatti, Senior Environmental Engineer, Zonal Office-1, Ludhiana  
Er. Pardeep Balu, Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana

On behalf of the industry

Sh. Amritpal Singh, Manager

The Add. Senior Environmental Engineer, Zonal Office-1, Ludhiana brought out that the industry was earlier granted consent to operate under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/ 21327344 dated 19.06.2023 valid upto 31.03.2024 for discharge of treated trade effluent @ 3800 KLD into sewer after treatment with special conditions that with special conditions that :-

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.

Earlier a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry was given personal hearing before the Chairman of the Board on 24.05.2023 wherein it was decided that.

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.
4. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the industry.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

In compliance to hearing decisions, RO has reported that the industry has not finalized any order for installation of Zero Liquid Discharge (ZLD) plant till date. Further, the industry is a large scale dyeing unit with 3800 KLD of Consented discharge.

The industry was issued show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 23.11.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.

3. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. The Environmental Engineer, Regional Office shall visit the industry to monitor it and to carry out complete audit w.r.t waste water generation.

In compliance to the decision of the hearing, it is submitted that:-

1. The industry has not submitted proposal for upgrading effluent treatment plant so as to achieve zero liquid discharge. The industry has not started any process regarding upgradation of ETP to achieve ZLD and as per present status it is not possible for the industry to achieve ZLD by 31.03.2024 (prescribed time).
2. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant.
3. The industry has not submitted bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024 till date.

The industry is violating the provisions of the Water Act, 1974.

Show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein it was decided that:-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 23.11.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

Thereafter, the industry again applied for the renewal of consent to operate under Water Act, 1974. Accordingly, the industry was given personal hearing before the Chairman of the Board on 14.06.2024 and after hearing it was decided as under:-

1. The Consent to Operate under Water Act, 1974 may be granted to the industry upto 30.06.2024 with conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water Act, 1974 will be initiated, accordingly.
2. The Environmental Engineer, Regional Office shall verify submission made by the industry and submit further recommendations in the matter after 30.06.2024.

Accordingly, the industry was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH2/2024/25331812 dated 24/06/2024 expired on 30/06/2024 with special conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 will be initiated, accordingly.

The industry had again applied for the renewal of consent to operate under Water Act, 1974 through OCMMS which was returned to the industry. The industry has not submitted any compliance to the decisions held before Hon'ble Chairman of the Board on 15.03.2024 alongwith progress regarding adoption of ZLD system and disconnection of sewer as per the directions of the Govt. From above it is clear that the industry is neither complying with the provisions under Water Act, 1974 nor decision of personal hearing before Chairman of the Board regarding adoption of ZLD system.

In view of above, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024

Sh. Amritpal Singh, Manager of the industry attended the hearing and submitted a written reply which was taken on record. He submitted that the industry has not finalized the order for installation of ZLD Plant not submitted PERT chart for ZLD plant nor it has submitted Bank

Guarantee of Rs. 50 Lacs. The Hon'ble Speaker of the Punjab Vidhan Sabha has constituted a committee to address the issue of pollution in Budha Nallah. The committee had called a meeting of all stakeholders, including representatives from the Dyeing Industries, the Punjab Pollution Control Board, and Municipal Corporation officials on 26th July 2024 at the Vidhan Sabha in Chandigarh. The committee heard all stakeholders patiently and has kept the decision pending.

He further submitted that as per directions from Municipal Corporation all Dyeing Units remained shut on 8th August & 9th August to investigate the impact on Pollution assessment of Budha Nallah. The report of the same is still awaited. He requested that the matter be kept in abeyance till the final report submission from Municipal Corporation & final decision taken by the committee constituted by the Hon'ble Speaker of the Punjab Vidhan Sabha.

After hearing the industry, officers of the Board and considering material facts on record, the Chairman of the Board decided as under:

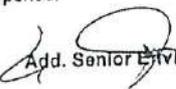
1. Directions u/s 33-A of the Water Act, 1974 be issued to the Industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-2, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-2, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to ensure the compliance of the hearing decisions within stipulated period and submit compliance to the Regional Office-2, Ludhiana, failing which action under the provisions of Pollution Control Laws shall be taken against the industry and its responsible person.

  
Add. Senior Environmental Engineer  
Dated

Endst No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is requested to send the compliance of hearing decisions in stipulated time period.

  
Add. Senior Environmental Engineer



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana

Tele Fax:- 0161-4673789

Website:- [www.ppcb.gov.in](http://www.ppcb.gov.in)

email:- [ppcbzo1ldh@gmail.com](mailto:ppcbzo1ldh@gmail.com)

No. 5655-56

Speed post/Regd.

Date 26/9/24

To

M/s Oswal Woollen Mills Ltd Unit No. 3  
105, B-XXIX, GT Road, Sherpur,  
Ludhiana.

Sub: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry was earlier granted consent to operate under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/21327344 dated 19.06.2023 valid upto 31.03.2024 for discharge of treated trade effluent @ 3800 KLD into sewer after treatment with special conditions that with special conditions that :-

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.

And whereas, a meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

And whereas, the industry was given personal hearing before the Chairman of the Board on 24.05.2023 wherein it was decided that.

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.
4. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the industry.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

And whereas, in compliance to hearing decisions, RO has reported that the industry has not finalized any order for installation of Zero Liquid Discharge (ZLD) plant till date. Further, the industry is a large scale dyeing unit with 3800 KLD of Consented discharge.

And whereas, the industry was issued show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 23.11.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
3. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

And whereas, in compliance to the decision of the hearing, it is submitted that:-

1. The industry has not submitted proposal for upgrading effluent treatment plant so as to achieve zero liquid discharge. The industry has not started any process regarding upgradation of ETP to achieve ZLD and as per present status it is not possible for the industry to achieve ZLD by 31.03.2024 (prescribed time).
2. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant.
3. The industry has not submitted bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024 till date.

And whereas, show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein it was decided that:-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 23.11.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

And whereas, the industry again applied for the renewal of consent to operate under Water Act, 1974. Accordingly, the industry was given personal hearing before the Chairman of the Board on 14.06.2024 and after hearing it was decided as under:-

1. The Consent to Operate under Water Act, 1974 may be granted to the industry upto 30.06.2024 with conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water Act, 1974 will be initiated, accordingly.
2. The Environmental Engineer, Regional Office shall verify submission made by the industry and submit further recommendations in the matter after 30.06.2024.

And whereas, the industry was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/LDH2/2024/25331812 dated 24/06/2024 expired on 30/06/2024 with special conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 will be initiated, accordingly.

And whereas, the industry had again applied for the renewal of consent to operate under Water Act, 1974 through OCMMS which was returned to the industry. The industry has not submitted any compliance to the decisions held before Hon'ble Chairman of the Board on 15.03.2024 alongwith progress regarding adoption of ZLD system and disconnection of sewer as per the directions of the Govt. From above it is clear that the industry is neither complying with the provisions under Water Act, 1974 nor decision of personal hearing before Chairman of the Board regarding adoption of ZLD system.

And whereas, the industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-2, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-2, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-2, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

**"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."**

In case of failure to comply with the above said direction, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated 11/11/24  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

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	<b>PUNJAB POLLUTION CONTROL BOARD</b>
Zonal Office-1, E-648-B, Phase-V, Focal Point, Ludhiana	
Tele Fax:- 0161-4673789	Website:- <a href="http://www.ppcb.gov.in">www.ppcb.gov.in</a>
	email:- <a href="mailto:ppcbzo1ldh@gmail.com">ppcbzo1ldh@gmail.com</a>

No. 5653-54

Speed post/Regd.

Date 28/9/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s Oswal Woollen Mills Ltd Unit No. 3, 105, B-XXIX, GT Road, Sherpur, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "Industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

The industry was earlier granted consent to operate under Water Act, 1981 vide no. CTOW/Renewal/LDH2/2023/ 21327344 dated 19.06.2023 valid upto 31.03.2024 for discharge of treated trade effluent @ 3800 KLD into sewer after treatment with special conditions that with special conditions that :-

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.

A meeting was taken by worthy Minister, Department of Science Technology and Environment on 19.10.2022 for segregation of industrial effluents into municipal sewer of Ludhiana in compliance to directions issued u/s 5 of Environment (Protection) Act, 1986 vide order dated 10.10.2019. In said meeting, it was decided that all the large scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024.

The industry was given personal hearing before the Chairman of the Board on 24.05.2023 wherein it was decided that.

1. The industry shall finalize the order for installation of Zero Liquid Discharge (ZLD) plant by 30.06.2023.
2. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
3. The industry shall install and commission ZLD plant by 31.12.2023 and shall complete its stabilization by 31.03.2024.
4. The consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to the industry.

5. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

In compliance to hearing decisions, RO has reported that the Industry has not finalized any order for Installation of Zero Liquid Discharge (ZLD) plant till date. Further, the industry is a large scale dyeing unit with 3800 KLD of Consented discharge.

The industry was issued show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 23.11.2023, wherein it was decided as under:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall complete and commission the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024.
3. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
4. The industry shall submit a Bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. And whereas, in compliance to the decision of the hearing, it is submitted that:-
6. The industry has not submitted proposal for upgrading effluent treatment plant so as to achieve zero liquid discharge. The industry has not started any process regarding upgradation of ETP to achieve ZLD and as per present status it is not possible for the industry to achieve ZLD by 31.03.2024 (prescribed time).
7. The industry has not submitted action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant.
8. The industry has not submitted bank Guarantee of Rs. 50 lacs as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024 till date.

Accordingly, show cause notice for revocation of consent to operate granted under the Water Act, 1974 alongwith notice to issue directions u/s 33-A of the Water Act, 1974 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 15.03.2024, wherein it was decided that:-

1. The industry shall comply with all the violations stated as above, immediately.
2. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
3. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant.
4. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days.
5. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024.
6. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 23.11.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
7. The Environmental Engineer, Regional Office-2, Ludhiana shall monitor progress and submit compliance report of hearing decisions alongwith recommendations in the matter, accordingly.

Thereafter, the industry again applied for the renewal of consent to operate under Water Act, 1974. Accordingly, the Industry was given personal hearing before the Chairman of the Board on 14.06.2024 and after hearing it was decided as under:-

1. The Consent to Operate under Water Act, 1974 may be granted to the industry upto 30.06.2024 with conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water Act, 1974 will be initiated, accordingly.

2. The Environmental Engineer, Regional Office shall verify submission made by the industry and submit further recommendations in the matter after 30.06.2024.

Accordingly, the industry was granted consent to operate under Water Act, 1974 vide no. CTOW/Renewal/ LDH2/2024/25331812 dated 24/06/2024 expired on 30/06/2024 with special conditions that the industry shall comply with the decisions of hearing dated 15.03.2024 with immediate effect, failing which action u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 will be initiated, accordingly.

The industry had again applied for the renewal of consent to operate under Water Act, 1974 through OCMMS which was returned to the industry. The industry has not submitted any compliance to the decisions held before Hon'ble Chairman of the Board on 15.03.2024 alongwith progress regarding adoption of ZLD system and disconnection of sewer as per the directions of the Govt. From above it is clear that the industry is neither complying with the provisions under Water Act, 1974 nor decision of personal hearing before Chairman of the Board regarding adoption of ZLD system.

The industry was issued notice to issue directions u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board on 29.07.2024, postponed to 13.08.2024, wherein it was decided as under:

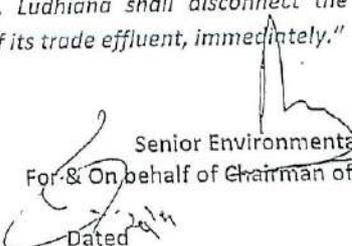
1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.

The proceedings of the personal hearing held before the Chairman of the Board on 13.08.2024 have been conveyed to the industry.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

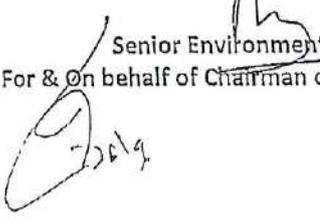
This is for compliance, please.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated 22/8/24

Endst. No.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-2, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

  
Senior Environmental Engineer  
For & On behalf of Chairman of the Board

Dated 22/8/24



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/...5.7.22

Regd.

Dated ...23/07/24

To

M/s Vardhman Spinning and General Mills,  
Chandigarh Road,  
Ludhiana.

**Subject:** Proceedings of the personal hearing given by Chairman of the Board on 13.08.2024 w.r.t notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Vicky Bansal, EE, ZO-2, Ludhiana

On behalf of industry

Sh. Sushil Kumar Jhamb, Director

Officers of the Board brought out that the industry is a large-scale dyeing unit and was granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2022/20254461 dated 16.12.2022, valid upto 31.03.2024 for operation of dyeing unit to manufacture Dyed yarn @ 7260 MT/Annum, Cotton & Blended Yarn @ 10475.817 MT/Annum and Synthetic Yarn @ 9100.41MT/Annum alongwith discharge of trade effluent @ 2000 KLD into sewer line of MCL after treatment through ETP.

All large-scale dyeing units of Ludhiana which are discharging their treated trade effluent into sewer line of MCL were required to install ZLD technology by 31.03.2024 as directed by the Punjab Pollution Control Board's letter no: 25440-43 dated 02.12.2022.

The industry was afforded an opportunity of personal hearing before the Chairman of the Board on 16.06.2023, wherein it was decided as under:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

The Punjab Pollution Control Board vide letter no: 111 dated 12.03.2024 has extended the time period for discharge of treated effluent of large-scale dyeing units upto 30.06.2024. The Government of Punjab has not further extended this time period.

The industry was granted Varied 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: 2401964469 dated 15.04.2024 through PBIP Business First Portal, valid upto 30.06.2024 for operation of dyeing unit to manufacture Dyed yarn @ 7260 MT/Annum, Cotton & Blended Yarn @ 10475.817 MT/Annum and Synthetic

Yarn @ 9100.41MT/Annum alongwith discharge of trade effluent @ 2000 KLD into sewer line of MCL after treatment through ETP.

The industry has neither submitted PERT Chart for the installation and commissioning of ZLD Plant nor submitted any bank guarantee of Rs. 50 lacs as an assurance that the upgraded ETP based on ZLD technology.

The industry is violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the Directions issued by the Government of Punjab.

Notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

Sh. Sushil Kumar Jhamb, Director of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

After hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No...5723

*[Signature]*  
For and on behalf of  
Punjab Pollution Control Board  
Dated 23/09/24.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information & necessary action.

*[Signature]*  
For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana  
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5756

Regd.

Dated ...25/09/24

To

M/s Vardhman Spinning and General Mills,  
Chandigarh Road,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is a large-scale dyeing unit and was granted 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: CTOW/Renewal/LDH3/2022/20254461 dated 16.12.2022, valid upto 31.03.2024 for operation of dyeing unit to manufacture Dyed yarn @ 7260 MT/Annum, Cotton & Blended Yarn @ 10475.817 MT/Annum and Synthetic Yarn @ 9100.41MT/Annum alongwith discharge of trade effluent @ 2000 KLD into sewer line of MCL after treatment through ETP.

And whereas, all large-scale dyeing units of Ludhiana which are discharging their treated trade effluent into sewer line of MCL were required to install ZLD technology by 31.03.2024 as directed by the Punjab Pollution Control Board's letter no: 25440-43 dated 02.12.2022.

And whereas, the industry was afforded an opportunity of personal hearing before the Chairman of the Board on 16.06.2023, wherein it was decided as under:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.

3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

And whereas, the Punjab Pollution Control Board vide letter no: 111 dated 12.03.2024 has extended the time period for discharge of treated effluent of large-scale dyeing units upto 30.06.2024. The Government of Punjab has not further extended this time period.

And whereas, the industry was granted Varied 'Consent to Operate' under the Water (Prevention & Control of Pollution) Act, 1974 vide no: 2401964469 dated 15.04.2024 through PBIP Business First Portal, valid upto 30.06.2024 for operation of dyeing unit to manufacture Dyed yarn @ 7260 MT/Annum, Cotton & Blended Yarn @ 10475.817 MT/Annum and Synthetic Yarn @ 9100.41MT/Annum alongwith discharge of trade effluent @ 2000 KLD into sewer line of MCL after treatment through ETP.

And whereas, the industry has neither submitted PERT Chart for the installation and commissioning of ZLD Plant nor submitted any bank guarantee of Rs. 50 lacs as an assurance that the upgraded ETP based on ZLD technology.

And whereas, the industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the Directions issued by the Government of Punjab.

And whereas, notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

And whereas, Sh. Sushil Kumar Jhamb, Director of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

And whereas, after hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/consent of the Board.
2. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.

4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings were conveyed to the industry vide this office letter no. 5722-23 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."*

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No. 5757

*d* For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

*o* For and on behalf of  
Punjab Pollution Control Board

*Ng.*



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5758

Regd.

Dated 25/09/24

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s Vardhman Spinning and General Mills, Chandigarh Road, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

2. Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

3. Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

4. The subject cited industry was afforded an opportunity of personal hearing before Chairman of the Board on 16.06.2023 for ensuring compliance of the above said directions, wherein it was decided as under:

- a) The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
- b) The industry shall submit action plan along with PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
- c) The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrained to take further action as per the Environmental Laws.
- d) The industry shall submit a bank guarantee of Rs. 50 lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.

5. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

6. Accordingly, the industry was afforded an opportunity of personal hearing before Chairman of the Board on 13.08.2024. Sh. Sushil Kumar Jhamb, Director of the industry attended the hearing and submitted a written reply which was taken on record. He could not give any satisfactory reply to the observations raised during the hearing.

7. After hearing the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.

2. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
3. The Environmental Engineer, Regional Office-3, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
4. The Environmental Engineer, Regional Office-3, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
5. The Environmental Engineer, Regional Office-3, Ludhiana shall ensure compliance of the above directions after 15 days.

8 The proceedings were conveyed to the industry vide this office letter no. 5722-23 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

This is for compliance, please.

Endst. No. 5759

For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24 kg.

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board  
kg.





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana

E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5128

Regd.

Dated ..23/09/24,

To

M/s Vardhman Yarns and Threads Limited,  
Unit-II, D-295/2, Phase-8, Focal Point,  
Chandigarh Road, Ludhiana.

**Subject:** Proceedings of the personal hearing given by Chairman of the Board on 13.08.2024 w.r.t notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD)

The following were present:

On behalf of PPCB

Er. G.S. Majithia, Member Secretary

Er. Pardeep Gupta, CEE, Ludhiana

Er. Vicky Bansal, EE, ZO-2, Ludhiana

On behalf of industry

Sh. Tarun Chawla, Director

Officers of the Board brought out that the industry is large scale red category dyeing unit and was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH4/2024/25204918 dated 08.05.2024, which is valid upto 30.06.2024 with certain conditions and with special conditions mentioned therein.

The industry has applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS on 09.07.2024.

The industry was given personal hearing before the Chairman of the Board on 12.06.2023, wherein it was decided that:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. Environmental Engineer, Regional Office-4, Ludhiana shall verify the contention made by the industry during the hearing and compliance of above said decisions and submit the report with recommendations, within 20 days.
6. Further action on consent to operate under Water (Prevention & Control of Pollution) Act, 1974 will be decided after the receipt of the report from Regional Office.

The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024. The industry has not submitted action plan along with PERT chart for the installation and

commissioning of ZLD plant as already decided during hearing given on 16.06.2023 till date. No physical progress has been made by industry to achieve zero liquid discharge.

The industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of personal hearing of dated 12.06.2023.

Accordingly, the industry was issued notice u/s 33-A of the Water Act, 1974 alongwith the show cause notice for revocation of consent to operate under the Water Act, 1974 with opportunity of personal hearing before Chairman of the Board on 04.01.2024, wherein it was decided as under:

1. The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
2. The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
3. The industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
4. Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.

In compliance of hearing decision, the industry was visited by the officer of the Board on 05.02.2024 and it was observed as under:

1. The industry was found in operation at time of visit and is engaged in dyeing yarn (sewing thread).
2. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
3. The industry has not submitted action plan along with PERT chart for the installation and commissioning of ZLD plant as already decided during hearing given on 16.06.2023 till date.
4. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
5. The industry was given deadline to upgrade its ETP to ZLD upto 31.03.2024, but no progress has been achieved by the industry till date.
6. The treated samples of the trade effluent were lastly collected from outlet of the ETP on 05.02.2024. The analysis report has been received from the Water & Air Lab., Patiala vide letter endst no. 4076-77 dated 14.02.2024, as per analysis report concentration of various parameters are pH=7.4, TSS=15, TDS=930 mg/l, COD=50 mg/l, BOD=9 mg/l, Oil & Grease=BDL, Sulphide=BDL, Phenolic Compound=BDL, Amm. Nitrogen=BDL, SAR=3.55 and Total chrome=BDL, which are within permissible limits prescribed by MoEF&CC as well as stringent standards prescribed for large scale dyeing units.

The industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing on 04.01.2024.

Thereafter, the industry was given personal hearing before the Chairman of the Board on 23.04.2024. Wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.

5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.
6. The industry will be re-heard again after 15.06.2024.
7. Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.

To verify the contentions and compliance of decision of the hearing, the industry was visited by the officer of the Board on 19.06.2024 and it was observed as under:-

1. The industry was found in operation at time of visit and is engaged in dyeing yarn (sewing thread).
2. The industry has installed ETP based on physico chemical followed by biological treatment and tertiary treatment through filters. During the visit, sample of the trade effluent was collected from outlet of the ETP on 19.06.2024. As per analysis report, the concentration of the various parameters as per the analysis results are within the prescribed limit of MoEF&CC. However, the parameters are not found confirming with the stringent standards prescribed for large scale dyeing units.

	pH	TSS (mg/l)	TDS (mg/l)	COD (mg/l)	BOD (mg/l)	O & G (mg/l)	Sulphides (mg/l)	Phenolic Compounds (mg/l)	Ammonical Nitrogen (mg/l)	Total Cr (mg/l)	SAR
Outlet of ETP	7.8	29	1120	96	17	4.4	BDL	BDL	8.9	BDL	6.2
MoEF&CC Standards	6.5-8.5	100	2100	250	30	10	2.0	1.0	50	2.0	26
Stringent Standards	6.0-8.5	<20	2100	<50	<10	-	-	-	<35	-	7.0

3. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
4. The industry has not submitted action plan along with PERT chart for the installation and commissioning of ZLD plant as already decided during hearing given on 16.06.2023 till date.
5. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted bank guarantee of Rs. 10 Lacs and Rs. 50 Lacs, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
6. The industry was given deadline to upgrade its ETP to ZLD upto 30.06.2024, but no progress has been achieved by the industry till date.

The industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 23.04.2024.

Notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD) was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

Sh. Tarun Chawla, Director of the industry attended the hearing and submitted a written reply which was taken on record. He stated that the industry was re-iterating its stand not to install ZLD and only operating the ETP before discharging the effluent into the sewer.

After hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.

3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.

You are, therefore, requested to comply with the decisions of the personal hearing within stipulated period and submit compliance report to the Board.

Endst. No...5799...

*Kuldeep Singh*  
For and on behalf of  
Punjab Pollution Control Board  
Dated 23/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-4, Ludhiana for information & necessary action.

*Kuldeep Singh*  
For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



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Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5760

Regd.

Dated ... 25/09/24

To

M/s Vardhman Yarns and Threads Limited,  
Unit-II, D-295/2, Phase-8, Focal Point,  
Chandigarh Road, Ludhiana.

**Subject: Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988.**

Whereas, it is obligatory on part of the industry to obtain 'consent to establish' (NOC) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, it is also obligatory on the part of the industry to obtain consent to operate an outlet under the Water (Prevention & Control of Pollution) Act, 1974 for operation of the industry.

And whereas, it is mandatory on the part of industry to install proper and adequate pollution control devices so as to ensure that the concentration of various pollutants in effluent being discharged by industry, conforms to the effluent standards as prescribed for such discharges.

And whereas, the industry is large scale red category dyeing unit and was granted consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 vide no. CTOW/Renewal/LDH4/2024/25204918 dated 08.05.2024, which is valid upto 30.06.2024 with certain conditions and with special conditions mentioned therein.

And whereas, the industry has applied for renewal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 through OCMMS on 09.07.2024.

And whereas, the industry was given personal hearing before the Chairman of the Board on 12.06.2023, wherein it was decided that:

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
5. Environmental Engineer, Regional Office-4, Ludhiana shall verify the contention made by the industry during the hearing and compliance of above said decisions and submit the report with recommendations, within 20 days.
6. Further action on consent to operate under Water (Prevention & Control of Pollution) Act, 1974 will be decided after the receipt of the report from Regional Office.

And whereas, the industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024. The industry has not submitted action plan along with PERT chart for the installation and commissioning of ZLD plant as already decided during hearing given on

16.06.2023 till date. No physical progress has been made by industry to achieve zero liquid discharge.

And whereas, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of personal hearing of dated 12.06.2023.

And whereas, accordingly, the industry was issued notice u/s 33-A of the Water Act, 1974 alongwith the show cause notice for revocation of consent to operate under the Water Act, 1974 with opportunity of personal hearing before Chairman of the Board on 04.01.2024, wherein it was decided as under:

1. The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
2. The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
3. The industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
4. Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.

And whereas, in compliance of hearing decision, the industry was visited by the officer of the Board on 05.02.2024 and it was observed as under:

1. The industry was found in operation at time of visit and is engaged in dyeing yarn (sewing thread).
2. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
3. The industry has not submitted action plan along with PERT chart for the installation and commissioning of ZLD plant as already decided during hearing given on 16.06.2023 till date.
4. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted 10 Lacs and a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
5. The industry was given deadline to upgrade its ETP to ZLD upto 31.03.2024, but no progress has been achieved by the industry till date.
6. The treated samples of the trade effluent were lastly collected from outlet of the ETP on 05.02.2024. The analysis report has been received from the Water & Air Lab., Patiala vide letter endst no. 4076-77 dated 14.02.2024, as per analysis report concentration of various parameters are pH=7.4, TSS=15, TDS=930 mg/l, COD=50 mg/l, BOD=9 mg/l, Oil & Grease=BDL, Sulphide=BDL, Phenolic Compound=BDL, Amm. Nitrogen=BDL, SAR=3.55 and Total chrome=BDL, which are within permissible limits prescribed by MoEF&CC as well as stringent standards prescribed for large scale dyeing units.

And whereas, the industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing on 04.01.2024.

And whereas, thereafter, the industry was given personal hearing before the Chairman of the Board on 23.04.2024. Wherein it was decided that:-

1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.

4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.
6. The industry will be re-heard again after 15.06.2024.
7. Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.

And whereas, to verify the contentions and compliance of decision of the hearing, the industry was visited by the officer of the Board on 19.06.2024 and it was observed as under:-

1. The industry was found in operation at time of visit and is engaged in dyeing yarn (sewing thread).
2. The industry has installed ETP based on physico chemical followed by biological treatment and tertiary treatment through filters. During the visit, sample of the trade effluent was collected from outlet of the ETP on 19.06.2024. As per analysis report, the concentration of the various parameters as per the analysis results are within the prescribed limit of MoEF&CC. However, the parameters are not found confirming with the stringent standards prescribed for large scale dyeing units.

	pH	TSS (mg/l)	TDS (mg/l)	COD (mg/l)	BOD (mg/l)	O & G (mg/l)	Sulphides (mg/l)	Phenolic Compounds (mg/l)	Ammonical Nitrogen (mg/l)	Total Cr (mg/l)	SAR
Outlet of ETP	7.8	29	1120	96	17	4.4	BDL	BDL	8.9	BDL	6.2
MoEF& CC Standards	6.5-8.5	100	2100	250	30	10	2.0	1.0	50	2.0	26
Stringent Standards	6.0-8.5	<20	2100	<50	<10	-	-	-	<35	-	7.0

3. The industry has not submitted bank guarantee of Rs. 50 Lac as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
4. The industry has not submitted action plan along with PERT chart for the installation and commissioning of ZLD plant as already decided during hearing given on 16.06.2023 till date.
5. No progress has been made by the industry with regard to up-gradation of ETP based on ZLD technology and it has also not submitted bank guarantee of Rs. 10 Lacs and Rs. 50 Lacs, within 07 days as an assurance that the upgraded ETP based on ZLD technology.
6. The industry was given deadline to upgrade its ETP to ZLD upto 30.06.2024, but no progress has been achieved by the industry till date.

And whereas, the industry was violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and not complying with the decisions of the personal hearing given before Chairman of the Board on 23.04.2024.

And whereas, notice to issue directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988 alongwith show cause notice for refusal of consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 (regarding non conversion to ZLD) was issued to the industry with an opportunity of personal hearing before Chairman of the Board on 13.08.2024.

And whereas, Sh. Tarun Chawla, Director of the industry attended the hearing and submitted a written reply which was taken on record. He stated that the industry was reiterating its stand not to install ZLD and only operating the ETP before discharging the effluent into the sewer.

After hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

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1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
  2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
  3. Directions u/s 33- A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
  4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
  5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
  6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.

And whereas, the proceedings were conveyed to the industry vide this office letter no. 5728-29 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board."*

In case of failure to comply with the above said directions, you are liable for action u/s 41 of the Water (Prevention and Control of Pollution) Act 1974 as amended in 1988.

Endst. No. 5761

For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

For and on behalf of  
Punjab Pollution Control Board



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



Zonal Office-II, E-648-B, Back Side CICU Office, Phase-5, Focal Point, Ludhiana  
E-mail: seezo2ldhppcb@yahoo.com

Ph No. 0161-2670141

No. PPCB/SEE/ZO-2/LDH/2024/5762

Regd.

Dated ..25/09/24,

To

The Commissioner,  
Municipal Corporation,  
Ludhiana.

**Subject:** Directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988- M/s Vardhman Yarns and Threads Limited, Unit-II, D-295/2, Phase-8, Focal Point, Chandigarh Road, Ludhiana.

It is intimated that the Government of Punjab issued directions vide orders no. 10/228/2019/STE-5/1594066/1 dated 10.10.2019 u/s 5 of the Environment (Protection) Act 1986 that "industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into Municipal sewer."

2. Thereafter, various meetings were held with the industries of Ludhiana at Board's level and after deliberations it was decided that all the water polluting industries (except garment washing & service stations) discharging their effluents into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluents into municipal sewer, Ludhiana by 31.03.2023. Accordingly, large scale dyeing industries were granted consents upto 31.03.2023 by the Board subject to suitable conditions to achieve Zero-Liquid Discharge (ZLD).

3. Later on request of these industries the period was extended upto 31.03.2024 and the decisions were conveyed to the concerned vide letter no. 25440-43 dated 02.12.2022. Further, vide said order a committee under the Chairmanship of Deputy Commissioner, Ludhiana was constituted to work the modalities / alternative arrangement to discharge the treated trade effluent of Large scale dyeing units. Lastly on request of these industries this period has been extended upto 30.06.2024 vide Board's order no. 111 dated 12.03.2024.

4. The industry was given personal hearing before the Chairman of the Board on 12.06.2023 for ensuring compliance of the above said directions, wherein it was decided that:

- kg
- The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
  - The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
  - The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 31.03.2024, failing which Board shall be constrained to take further action as per the Environmental Laws.
  - The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP-based on ZLD technology will be installed and commissioned by 31.03.2024.
  - Environmental Engineer, Regional Office-4, Ludhiana shall verify the contention made by the industry during the hearing and compliance of above said decisions and submit the report with recommendations, within 20 days.

- f) Further action on consent to operate under Water (Prevention & Control of Pollution) Act, 1974 will be decided after the receipt of the report from Regional Office.

5. The subject cited industry was issued an opportunity of personal hearing before Chairman of the Board on 04.01.2024 due to non-compliance of hearing decisions, wherein it was decided as under:

- a) The industry shall submit progress chart regarding the installation and commissioning of ZLD plant, within 03 days.
- b) The industry shall submit a bank guarantee of Rs. 10 Lacs, within 07 days as assurance to comply with all Environmental Laws in future.
- c) The industry shall submit a bank guarantee of Rs. 50 lac, within 07 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 31.03.2024.
- d) Environmental Engineer, Regional Office-4, Ludhiana shall visit the industry and recollect the effluent samples and submit comprehensive report / recommendations, within 15 days.

6. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

7. Thereafter, the industry was again afforded an opportunity of personal hearing before the Chairman of the Board on 23.04.2024 due to non-compliance of hearing decisions, wherein it was decided that:

- a) The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards.
- b) The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days.
- c) The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws.
- d) The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.
- e) Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024.
- f) The industry will be re-heard again after 15.06.2024.
- g) Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days.

8. Thereafter, the industry was found violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 by not complying with the directions issued by the Government of Punjab as well as well not complying with the decisions of the hearing afforded by the Chairman of the Board.

9. Accordingly, the industry was once again afforded an opportunity of personal hearing before Chairman of the Board on 13.08.2024. Sh. Tarun Chawla, Director of the industry attended the hearing and submitted a written reply which was taken on record. He stated that the industry was reiterating its stand not to install ZLD and only operating the ETP before discharging the effluent into the sewer.

10. After hearing, the director of the industry, officers of the Board and considering the material facts of the case, the Chairman of the Board decided as under:

1. The consent to operate applied by the industry be returned. The industry shall apply for obtaining consent to operate only after compliance of the order issued by the Board vide letter no 111 dated 12.03.2024.
2. Directions u/s 33-A of the Water Act, 1974 be issued to the industry not to operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/ consent of the Board.
3. Directions u/s 33-A of the Water Act, 1974 be issued to the Commissioner, Municipal Corporation, Ludhiana to immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.
4. The Environmental Engineer, Regional Office-4, Ludhiana shall calculate the amount of Environmental Compensation to be imposed on the industry for operating in non-compliance of the order issued by the Board vide letter no. 111 dated 12.03.2024 and put up to the Competent Authority, immediately.
5. The Environmental Engineer, Regional Office-4, Ludhiana shall review the monthly progress w.r.t upgradation of the ETP by adopting ZLD technology.
6. The Environmental Engineer, Regional Office-4, Ludhiana shall ensure compliance of the above directions after 15 days.

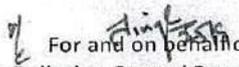
11. The proceedings were conveyed to the industry vide this office letter no. 5728-29 dated 23.09.2024.

Now, therefore, the Competent Authority of the Punjab Pollution Control Board, in exercise of the powers conferred upon it u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988, issues the following directions:

*"That, the Municipal Corporation, Ludhiana shall disconnect the sewer connection available to the industry for disposal of its trade effluent, immediately."*

This is for compliance, please.

Endst. No. 5763

  
For and on behalf of  
Punjab Pollution Control Board  
Dated 25/09/24 My

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana for information and necessary action. He is also directed to submit report regarding effective compliance of above said directions, within 3 days positively.

  
For and on behalf of  
Punjab Pollution Control Board  
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